CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA .No.527/93	:Date of Decision 1328.99
Shri I.B. Sarvaya & Oss.	
△ Mr.P .H.Pathak.	:Petitioner(s)
Union of India & Ors.	:Advocate for the petitioner(s)
N.S.Shevde	:_Respondent(s)
CORAM	: Advocate for the respondent(s)
Hon'ble Mr. V. Radhakrishnan Hon'ble Mr.P.C.Kannan	: Member(A) : Member(J)
1 777	JUDGMENT
 Whether Reporters of Local papers me To be referred to the Reporter or not? Whether their Local to 	
3. Whether their Lordships wish to see th4. Whether it needs to be circulated to oth	e fair copy of the Judgment? her Benches of the Tribunal?

1. Shri I.B.Sarvaya

2. Shri M.M.Thakkar

3. Shri J.K.Bhatt

: Applicants

Advocate: Mr.P.H.Pathak

Versus

1. Union of India,

Owning Western Railway &

Through: The General Manager,

Western Railway,

Churchgate, Bombay-20.

2. The Divisional Railway Manager,

Western Railway,

Kothi Compound,

Rajkot.

: Respondents

Advocate: Mr.N.S.Shevde

JUDGMENT

OA/527/93

Date: 13/8/99

Per: Hon'ble Mr.V.Radhakrishnan

: Member(A)

Heard Mr.P.H.Pathak and Mr.N.S.Shevde, learned advocates for the applicar and the respondents respectively.

The applicants in this case are working as Ticket Collectors/Senior Ticket Collectors. They state that the Respondents have declared the Telegraph Signallers as surplus and they have been absorbed in the category of Ticket Collectors with their own seniority. It has resulted an adverse effect to the applicants' chances for further promotion as most of the surplus Telegraph signallers are having number of years service.

The applicants had originally challenged the absorption of Telegraph Signallers / Ticket Collectors. During the discussion at the bar, Mr.Pathak learned counsel for the applicants stated that he is now restricting his prayer in the O.A.to the allotment of seniority of the Telegraph signallers in Ticket Collector Grade. In other words he stated that the surplus Telegraph signallers could be absorbed in the category of Ticket Collectors and their seniority could be placed at the bottom of the grade of Ticket collectors.

The respondents have stated that a meeting was held with the recognised union in which it was decided that the seniority of the surplus Telegraph Signallers who were absorbed will be counted from their original date of appointment. They have stated that number of additional posts have been created in Ticket Collector category and the surplus signallers were absorbed in the Ticket Collector grade as per extant rules.

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We have heard both the learned advocates and gone through the documents on record. The question of determining the seniority of the redeployed staff has now been decided by the Hon'ble Supreme Court in the case of V.K.Dubey vs. Union of India (1997) 5 SCC 81 where in the question of seniority of redeployed Diesel engine drivers and staff working was raised consequent to their transfer as Electric Engine Drivers. The Hon'ble Apex Court has mentioned that "Consequent upon the gradual displacement of diesel engines, instead of retrenching them from service they were sought to be absorbed by giving necessary training in the trains operating on electrical energy. As a consequence, they were shifted to a new cadre. Under these circumstances, they cannot have a lien on the posts on electrical

side nor can they be entitled to seniority over the staff regularly working in the electrical locomotive department. Under these circumstances, this Court has held that they cannot have a seniority, over them. Consequently, the Hon'ble Supreme Court upheld the judgment of the Tribunal that the seniority of the redeployed staff is required to be adjudged from the date of their deployment in the electrical operations and the previous service cannot be counted for the purpose of determination of inter se seniority.

In view of the above judgment, we allow the OA and quash and set aside the impugned order dated 5.8.93 at Annexure A-5 giving original seniority to the Signallers absorbed as Ticket Collectors. The seniority of deployed signallers shall be determined in accordance with the judgment of the Hon'ble Supreme Court (supra) i.e. from the date of joining to the new cadre and not with reference to their original seniority as Signallers. No costs.

(P.C.Kannan)

Member(J)

(V.Radhakrishnan)

Member(A)

SCA1206/00 007/52)/93 NTM SCA13857/04 00/491/93

DATE: 7/5/04

RESPECTFULLY SUBMITTED TO: HON'DLE VICE CHAIRMAN
H N'BLE MEMBER (F) ELL.)
HON'BLE MEMBER (F) ELL.
HON'BLE

Registrar

HON'BLE VICE CHARMAN

HON'BLE MEMBER (J)

HON'BLE MEMBER (A)

HON'BLE MEMBER (

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WRIT

Dispatch No. (TO BE RETURNED TO THIS COURT/TO BE SERVED ON RESPONDENT NO. (TO BE RETURNED TO THIS COURT DULY EXECUTED)

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD Special civil Application No 706 of 2000

Fixed on :

UNION OF INDIA

District AHMEDABAD Petitioner(s) Advocate MR MUKESH A PATEL

13421

JISTRA

522

Vs

BM RAVAL

& 14

Opponent(s).

To

1. THE REGISTRAR CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH. OPP. SARDAR PATEL STADIUM. AHMEDABAD

UPON Reading the petition of the abovenamed petitioner(s) presented this Court through his/her/their Advocate MR MUKESH A PATEL praying that during the pendency and final disposal of this petition the implementation of the judgment/order passed by the Central Administrative Tribunal in O.A.No.527/93 may be stayed.

And Whereas Upon hearing MR MUKESH A PATEL, Advocate for the petitioner, and MR SHALIN N MEHTA for Respondent No. 6, 7, 8, 9,10,11,12,13,14,15 Court passed the following order

S.C.A. No.3857/2004

with S.C.A. No.706/2000

CORAM: BHAWANI SINGH, C.J. & H.K. RATHOD, J. (Dt. 29.3.04)

Rule. Subject to hearing the other side? order dated August 13, 1999 is stayed till further orders.

It is hereby accordingly ordered that subject to hearing the other side, the execution, operation and implementation of the order dated August 13, 1999, passed by you (i.e. the Central Administrative Tribunal Abmedabad Bench) in Original Application No.491 of 1993, be and are hereby stayed till further orders. Witness BHAWANI SINGH, Esquire Chief Justice

at Ahmedabad aforesaid this 29th day of Mar. 2004

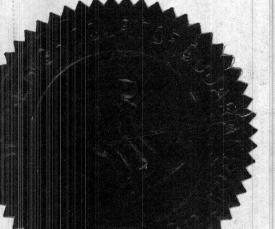
the Court.

Deputy Registrar

This 28th day of Apr 2004

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Deputy Registrar.



Dispatch No.

officined by (TO BE RETURNED TO THIS COURT/TO BE SERVED ON RESPONDENT NO

(TO BE RETURNED TO THIS COURT DULY EXECUTED)

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Special Civil Application No 706 of 2000

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Vs

BM RAVAL

& 14

Opponent(s).

To

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UPON Reading the petition of the abovenamed petitioner(s) presented this Court through his/her/their Advocate MR MUKESH A PATEL praying that during the pendency and final disposal of this petition the implementation of the judgment/order passed by the Central Administrative Tribunal in O.A.No.527/93 may be stayed.

And Whereas Upon hearing MR MUKESH A PATEL, Advocate for the petitioner, and MR SHALIN N MEHTA for Respondent No. 6, 7, 8, 9,10,11,12,13,14,15 Court passed the following order :-

S.C.A. No.3857/2004

with S.C.A. No.706/2000

CORAM: BHAWANI SINGH, C.J. & H.K. RATHOD, J. (Dt. 29.3.04)

Rule. Subject to hearing the other side, order dated August 13, 1999 is stayed till further orders.

It is hereby accordingly ordered that subject to hearing the other side, the execution, operation and implementation of the order dated August 13, 1999, passed by you (i.e. the Central Administrative Ahmedabad Bench) in Original Application No.491 of 1993, be and are hereby stayed till further orders. Witness BHAWANI SINGH, Esquire Chief Justice

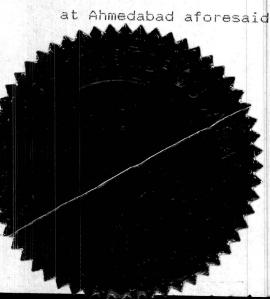
at Ahmedabad aforesaid this 29th day of Mar, 2004

the Court.

Deputy Registrar

This 28th day ofApr 2004

True Copy Deputy Registrar.



CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

Application No.	04 527 93	of 19	
Transfer application		Old Write Pet. No.	

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 20/8/99

Countersigned.

on Officer/Court Officer.

Signature of the Dealing Assistant.

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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH AT AHMEDABAD

O.A.No.597/93

Shri A.B.Devaliya & others

. . . APPLICANTS

VS

The Union of India and others

. . . RESPONDENTS

SUB: Application under section 5(1)(b) of Central Administrative Procedure Rules,

1987

That the applicants above named have filed one application before thes Hon. Tribunal u/s 19 of CAT Act, challanging absorption of Telegraph Signallers in Ticket Checking Branch.

That the applicants further submits that the action on the part of the respondents authority will adversly affect promotional avenues of the present applicants and thus there is a common cause of all the applicants and therefore they have filed one common application.

Looking to the facts and circumstances of the case and in view of the facts mentioned herein above, the applicants therefore pray that necessary permission may please be granted for filing the joint application for the common cause.

AHMEDABAD

DATED:

Drafted by

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH AT AHMEDABAD

0.A.No. 50) /93

Shri A.B.Devaliya and others

. . . Applicants

Vs

The Union of India and others

. . . . Respondents

I N D E X

		PA	GE NO.
A - 1	Petition Letter of Ticket Collectors Nimutes of Meeting dt. 9-9-93	1 ·	to 9
A - 2	Letter of DRM(E) Rajkot dated 22-6-92 for giving option	11	
A - 3	Letter of DRM(E) Rajkot dated 30-6-93 for giving option	12	
A - 4	Option letters forwarded by S.S. Rajkot on dated 8-7-92	13	
A - 5	Absorption of surplus staff in the TTE Branch vide letter dt. 5-8-93	14	
A - 6	Protest letter of Ticket Checking Staff dated 18-8-93	1 5	to 19
A - 7	Letter of M.K.PAUL Advocate to DRM(E) Rajkot dated 9-9-93	20	
A - 8	Protest Telegrams of Ticket Checking Staff dt.21-8-93	21	
A - 9	Protest Telegrams by Ticket Checking Staff dt.26-8-93	22	
A - 10	Representation to G.M.Bombay by name dated 26-6-93	23	to 25

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A	-	11	Postal Receipts dt. 27-8-93	26		
A	_	12	Judgement of O.A.No.26/92	27	to	48
A	_	13	Judgement of O.A.No.321/92	49		
A	-	14	Circular of Railway Beard dt. 23-5-89 Policy regarding absorption of surplus staff	50	to	53
A	-	15	Statement of overtime of ASM M	٥٥		יככ
			Branch May to June 1993	54	to	55

AHMEDABAD

DATED: -9-93

ADVOCATE FOR THE

APPLICANTS

Deleled Edop

1. Shri. A.B. Devaliya

2. Shri. J.P. Jadeja

3. Shri. A.D. Karia

4. Shri K.D. Oza

Shri. R.K. Jhala

Shri. I.B. Sarvaya

Shri. M.M. Thakkar ~

Shri. J.K. Bhatt

Shrit. B.C. Makwana 9.

10. Shri. G.H. Teraya

11. Shri. D.R. Yadav

12. Shri. A.X. Bagadai

13. Shri. B.S. Katariya

14. Shri. K.V. Jobanputra

15. Shri. S.J. Khushlani

All Hindu, Adults, Sl.No.1 to 5 & Sl No.9 to 15 working as Ticket Collectors and Sl. No.6,7 & 8 are working as Senior Ticket Collectors, Rajkot Junction.

APPLICANTS.

Vs.

- The Union of India, 1. Owning Western Railway, Through: The General Manager, Western Railway, Churchgate, BOMBAY - 20.
- The Divisional Railway Managet, Western Railway, Kothi Compound, RAJKOT

RESPONDENTS.

Application U/s.19 of the Administrative SUB: Tribunals Act, 1985.

- Particulars of the applicants:
- 1. Shri. A.B. Devaliya
- 2. Shri. J.P. Jadeja

- 3. Shri. A.D. Karia
- 4. Shri. K.D. Oza
- 5. Shri. R.K. Jhala
- 6. Shri.I.B. S rvaya
- 7. Shri. M.M. Thakkar
- 8. Shri. J.K. Bhatt
- 9. Shri. B.C. Makwana
- 10. Shri. G.H. Teraya
- 14. Shri. D.R. Yadav
- 12. Shri. A.R. Bagadai
- 13. Shri. B.S. Katariya
- 14. Shri. K.V. Jobanputra
- 15. Shri. S.J. Khushlani

All Hindu, Adults, Sl No.1 to 5 & Sl. No.9 to 15 working as Ticket Collectors and Sl No.6 to 8 are working as Senior Ticket Collectors, Rajkot Junction

2. Particulars of the Respondents:-

- (1) The Union of India, Owning Western Railway, Through: The General Manager, Western Railway, Churchgate, BOMBAY - 20.
- (2) The Divisional Railway Manager, Western Railway, Kothi Compound, RAJKOT.
- 3. Particulars of the order against which the application is made:

Order No. ET/839/5 of d_a ted 5-8-93 issued by DRM(E), Rajkot.

4. Jurisdiction of the Tribunal:

The applicants declares that the subject matter of the order against which they wants redressal is within the jurisdiction of this Hon. Tribunal.

5. Facts of the Case:

- (1) That the applicants No.1 to 5 and 9 to 15 are working as Ticket Collectors and Sl No.6,7 & 8 are working as Senior Ticket Collectors at Rajkot Junction and their next promotion is expected in very near future as TTE (Travelling Ticket Examiner) because there are many vacancies of TTE lying vacant in the Rajkot Division.
- (2) In the Rajkot Division, Telegraph Signallers are declared surplus and as per the GM(E) CCG letter No. E(R&T) 1136/27 Vol.V of dated 23.5.89 regarding manpower planning and absorbtion/utilisation of surplus staff at Page No.4 para 5, the instructions are issued that whenever any staff in any category is surplus, the junior most employee should be rendered surplus. But, in the Telegraphic Signaller category, Juniors are retained and Seniors are declared surplus and are absorbed as TTE in the Checking Branch vide Order No.ET/839/5 of dated 5.8.93 which has badby affected the future chances of promotion of the Ticket Collectors and Senior Ticket Collectors as TTE.
- (3) DRM(E) vide letter No.ET/839/5 Vol.II of dated 22-6-92 had issued a letter to the surplus Telegraph Signallers for giving their option in any of the following categories:

Clerks, Senior Clerks, Luggage Clerk, Booking Clerk, Goods Clerk, Senior Luggage Clerk, Senior Booking Clerk, Senior Goods Clerk.

- (4) The surplus staff had given their option to the Station Superintendent, Rajkot and it was forwarded by him to DRM(E), Rajkot vide letter No.E-1 dated 8-7-92.

 10 surplus Telegraph Signallers had given their option for the post of Senior Clerk and Goods Guard.
- (5) The surplus Telegraph Signallers had already given their option through XXX SS, Rajkot on dated 8-7-92 for their absorbtion on the post of Sr. Clerk and Goods Guard. Even then, wide Telephone Message No. ET/849/5 of dated 17-8-93, a revised option was demanded from the surplus staff except for the category of Clerks.
- (6) The venue of promotion to Telegraph Signallers is to the post of Wireless Operators, Asst. Station Master and Guard. There is acute shortage of ASM's and the staff is working and overtime. In the month of March-April 1993 overtime of Rs.2,78,607/- and in the month of May-June 1993 overtime of Rs.4,15,390/- is paid to the staff. The eight surplus staff is absorbed in the Checking Branch against the Minutes of the Meeting held on 3-6-93 and without asking their option for the Checking Branch.
- (7) The railway administration in a arbitrary way has passed the order for posting of the surplus Telegraph Signallers in the Branch of TTE without consulting the recognized unions and the affected employees.

- (8) The seniority of the staff working in the Checking Branch and their chances of promotion are very badly affected by the said illegal war order and arbitrary action of the Railway Administration for absorbing the surplus Telegraph Signallers in the Checking Branch instead of absorbing them as ASM to avoid the overtime and smooth working of the Railway Administration.
- (9) The Channel of promotion of Telegraph Signallers is to ASM and while there is acute shortage in the Branch of ASM's and heavy overtime of lakhs of rupees is going on in the Category of ASM's, none of the surplus Telegraph Signallers are being absorbed in the category of ASM's.
- (10) This Hon. Tribunal has decided in 0.A. No.26/92 on dated 10-3-93 that the surplus staff cannot be absorbed on the higher post and they should be absorbed only on the equivalent post and they should be absorbed only on No.321/92 filed by the surplus Telegraph Signallers of Baroda Division with the prayer that the Railway Administration may be directed to utilise them in the category of Guard is rejected by the Hoh. Tribunal.
- (11) The case of the present applicants is also on the same line of O.A. No.26/92 which is decided by this Hon.

 Tribunal on dated 10-3-93.
- (12) The surplus staff of Telegraph Signallers had given their option which was forwarded by the Station Superintendant Rajkot vide letter No.E/1 of 7-8-92 to DRM(E), Rajkot. In the said letter Shri. H.I. Dholakia, Shri. S.N. Jhani, Shri. H.H. Sheikh had given their option for absorbtion as Senior Clerk in establishment branch and Shri. D.J.

0.14 It is submit sure of telegraph service. the employees work i Signalles are declared as surplus and therefo nts have called for the options vide letter dt. 22.6. It is pertinent to note that the said options were given as per rules and in their own channel of promotion and relevant category. That once the employees have opted for the post of Asstt. Station Master and Goods, Guard etc., there is no justification available to the respondents to inform the employees concerned to review their options, It is important to note that so far Asstt. Station Master is concerned, there are about 38-40 posts are available vacant and Goods Guard are concerned, more than 35 posts are available vacant. That the important aspect is, the administration is paying overtime to Asstt. Station Masters, which runs to lacks of ruppes. The contention of respondents in their reply about reduction in the overtime is far from truth. I say that from January'93 the overtime paid to the Asstt. Station Masters are as under :

January' 93	2,32,802
Feb, 93	2,28,556
March '93	1,66,101
April '93	2,78,607
May '93	4,15,390
June '93	1,39,303
July '93	1,92,986
August '93	1,77,794
Sept. '93	1,24,736

The said overtime is continued in subsequent month also. While for the post of TTE/TC, there is no question of any overtime. In these circumstances, it is a clear case of colourable exercise of power which is unconstitutional being arbitrary, is violative of Art. 14 & 16 of the Constitution of India.

6.15. It is further submitted that even as per the circular issued by the Railway Board, the surplus employees cannot be absorbed in the cadre of TrE/TC. That any instruction issued by the Railway Board which is contrary to the provisions of rules are nullity and cannot be relied upon by the respondents. It is important to note that if in any circumstances any employee giver option for absorption in the other cadre. he will go in the bottom seniority and the question of mager merger of seniority is far from truth. That the issue is decided by the Hon ble Supreme Court and even the Railway Board has also held that such an employee can only be absorbed on their willingness to accept the bottom seniority of direct recruitment cadre, once the options were given by the employees in their own changel of promotion, there is no justification available to the respondents to direct them to review their options. I called upon the respondents to produce the original file before the Hon'ble Tribunal to point out what are the justification and reason for reviewing the options, which is contrary to the provisions of Railway Establishment Manual. That if the respondents intend to absorb surplus employees, due to which seniority and promotional avenue of other employees are likely to be affected adversely, it is the duty of the respondents to give them an opportunity of being heard and only thereafter such an administrative action which adversely affect the right of

no. of employees can be implemented. Here, the respondent authorities are fully aware that they are doing the unjust and illegal work of absorption of surplus staff working as Telegraph Signallers to the post of TIE/TC cadre which adversely affect the seniority and promotional evenue of applicant employees and therefore ignoring the representation made on behalf of the employees who are affected, issued the order of absorption in favour of surplus employees. The said action is contrary to law and in flagrant violation of brinciple of natural justice and fair play and the same is required to be quashed and set aside.

6.1) Be pleased to delcare the impugned action on the part of the respondents directing the surplus Telegraph Signallers to review their options from the post of Asstt. Station Master and Wireless Operation etc. for the post of TT/TC, as arbitrary, illegal, unconstitutional wihout justification and non application of mind. violative of Art. 14 & 16 of the Constitution of India and be pleased to declare there is no justification available to the respondents to allow the employees concerned to chaage their option and the subsequent order of respondents accepting the said options and absorbing the Telegraph Signallers to the post of TTE/ TC vide letter dt. 5.8.93. as contrary to the provisions of Railway Establishment Manual and arbitrary and be m pleased to quash and set aside it and direct the respondents to absorb the surplus staff as per their earlig options to the post of Asstt. Station Master and Goods Guard.

that the surplus Telegraph signallers on their options have to accept the bottom seniority of the direct recruitment gadre i.e. Ticket Collector Post.

6.3) Be pleased to declare the impugned action of the respondents abording the surplus Telegraph Signallers to the post of TTE and TC, adversely affecting the seniority and right of consideration for promotion to the applicants without giving them an opportunity of being heard, as violative of principle of natural

justice and therefore be pleased to quash and set

a sideit.

Be pleased to declare that the surplus Telegraph

signallers seniority cannot be merged with the existing staff working as TIE which is a promotional post and t direct recruitment post i.e. T.C. and further declare

Parmar, Shri. A.K. Dasadia had given their option for absorbtion as Goods Guard. Even then, the above referred 5 surplus Telegraph Signallers are being absorbed as TTE by the DRM(E), Rajkot vide letter No.ET/839/3/Vol.II of dated 5-8-93 with some alterior motive. First, option once given by an employee, they have no right to change their option or to change the category of their own choice.

(13) The Hon. Tribunal in the similar matter of O.A. No. 350/93 Interim Relief is granted against the absorbtion of the surplus Telegraph Signallers and the present matter is also with same point of law and facts.

6. In view of the facts mentioned in Para 1 to 5(13), the Applicants most humbly and respectfully pray that it may please be declared that the order No. ET/839/5 of dated 5-8-93 absorbing the surplus Telegraph Signallers in the Checking Branch is illegal, null and void. Hence, the respondents may be restrained from implementing the Order No. ET/839/5 of dated 5-8-93 by posting the surplus Telegraph Signallers in the Checking Branch.

7. Interim Orders:

It is respectfully prayed that the following interim injunction may please be granted:-

Phytonolound aspect

. . . 7

- (1) The Respondents and their servants may be restrained from implementing the order No. ET/839/5 of dated 5-8-93 posting the surplus Telegraph Signallers in the Checking Branch of Rajkot Division till the final disposal of this petition.
- (2) The present applicants has a strong prima facie case against the opponents in their favour, the balance of convenience is also in their favour. The applicants would be put to great hardship and irreparable loss if the injunction as prayed for is not granted in the case. The present petition would become infrunctuous and meaningless hence, in the interest of justice, the Respondents may be restrained from posting the surplus Telegrap Signallers in Checking Branch of Rajkot Division.
- 8. The applicants vide letter dtd. 9.9.93 by REAR Regd. A.D. have represented their grievances to both the Opponents and the Chairman, Railway Board for granting them justice regarding their changes of future promotion. The surplus Telegraph Signallers are likely to be posted within a week's time. Hence, the applicants are compelled to file the present petition for obtaining the Interim Relief.

9. Matter not pending with any other court:

The applicants further declares that the matter regarding which the application has been made is not pending before any other court of law or any other authority or any other branch of the Tribunal.

10. Particulars of Bank Draft:

A Postal Order No. 379622 for Rs.50/- in respect of application fees drawn on the State Bank of India is enclosed.

11. Details of the Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed as A-1.

12. List of enclosures:

A list of enclosures is	annexed as A-2.
	1. Devaly 576, 1257
AHMEDABAD, Dated: 15 993	2. Fyrmel ste om
	3. 10 STC, 1977
	4. Pea TC RII
	5. Affhala, 51 C 1277
	6. Sariain STC RJT
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	8. Je Zhellt STL, RIT
	9. Dendua St. TC
	10. Offersing (T.C. RJT)
	1) applagal (4C B2)
	12. A.R. Bogadai (T.C-ROT)
	13. Byondry Singh Katari Tr-ROT
	14. Kinti TCBT
	15. Sanjey TCRIT

We, the undersigned Shri. A.B. Devaliya, Shri. J.P. Jadeja Shri. A.D. Karia, Shri. K.D. Oza, Shri. R.K. Jhala, Shri. I.B. Sarvaya, Shri. M.M. Thakkar, Shri. J.K. Bhatt, Shri. B.C. Makwana, Shri. G.H. Teraya, Shri. D.R. Yadav, Shri. A.R. Bagadai, Shri. B.S. Katariya, Shri. K.V. Jobanputra, & Shri. S.J. Khushlani, all Hindu, Adults working as Ticket Collectors and Senior Ticket Collectors at Rajkot Junction do hereby verify that the contents from Para 1 to 12 are true to our personal knowledge and that we have not suppressed any material facts.

AHMEDABAD, Dated:

2. Apriliper STC, RST
2. Apriliper STC, RST
4. Pren TC RST
5. Apriliper STCRT.
6. Aprivoing STCRT.
7. M. Meller STCRT.
8. Are RST
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9. Bloodeliver SRT. RST
10. GHANNE (TC. RST)
11. A. R. Bazadai. (TC. RST)
12. A. R. Bazadai. (TC-RST)
13. Byendse Sifl Kalanica

DRAFTED BY:

M.S. TRIVEDI

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From: Ticket Collectors, Rajkot Divison; Dated : 09-09-93

31124

To, Shri N.C.Bindlish Divisonal Railway Manager, Western Railway, RAJKOT

Respected Sir,

Sub: Promotion, Reversion, Trowfers
(i) Ticket checking Branch
(ii) Absorption of surplus staff Telegraph Branch

(i) No ET 839/5 of 5.8.93.
(ii) Ticket Checking staff Joint representation dtd. 18.8.93 and 25.8.93

We the undersigned Ticket collectors of Rajkot Division Jeals Rs. 950-1500 (R.P.) beg to represent jointly our case against enmass association of staff of Telegraph Branch as under for immediate necessary action.

Ref:- DRM (E) RJT Memorandum.

As per order issued under DRM (E) Rjt memorandum dated 5.8.93 quoted above, seven telegraph signallors Gr. II in scale Rs. 1200- 2040 and one Telegraph Signallor Rs. 975-1540 are ordered to be absorbed as TTE scale Rs. 1200-2040 and 950-1500 respectively. Against this , TTEs scale Rs.1200-2040, who are due for promotion to scale Rs. 1400-2300 have represented vide their joint representation quoted above to the Railway Administration. They have also filed a case in CAT Ahmedabad vide case No. 0A/491/93 on 7.09.93 in which CAT ADI has passed interim orders as under on 7.09.93.

"The respondents, if they want to post the persons named in Ann. A 5 as TTE, they may do so but on condition that their appointment may not effect the seniority or promotion chances of the present applicants."

In fact, we are directly affected in this case. We are due for promotion from TC to TTE, as per seniority and if the disputed Telegraph Siganllors are directly taken as TTE, it will effect our promotional chances. Therefore, as per above judgement, we request your honor to fill up all existing vacancies of TTEs, scale Rs. 1200-2040 from the cadre of TC scale Rs. 950-1500 and absorption of Telegraph Signallors, if at all forced in our branch. Then, it can be done only without detrimental to our promotional prospects. Else it will cause contempt of court order. We again request you to step absorption of all these elegraph staff in our branch considering, the various aspects pointed out in joint representations quoted above in the interest of natural justice with a further request to investigate, as to how many vacancies

.....contd. page (2)

in other categories were filled in after 22.06.92 to date as per option earlier called for vide DRM (E) Rjt.'s letter No. ET 839/5 Vol.II of 22.06.92 (Category of TC/TTE was not shown in this option list) i.e. clerk, sr. clerk, luggage clerk, booking clerk, goods clerk, sr. luggar age clerk, sr. booking clerk and sr. goods clerks and also as to why this option were not honored till date. Keeping these staff idle upto now and how they were given second chance of option after one year against laid down policy that option once exercised is final. They were

/are also not considered as any Wireless operators in their own chaanel of promotion and considered fit as TTE overnight without any suitability or screening test.

It is requested that this issue affects our further prospects and hence, in no circumstances our promotions as TTE against vacancies available for us should go to other department, thereby giving step mother by treatment to one particular category.

As early action and reply is requested.

Copy to :

1. Shri CPO CCG, he is requested to appreciate our difficulties and problems and get the issue finalised without delay.

- 2. GEN. Secy- WREU/WRMS
- 3. Div Secy. WREU/WRMS
- 4. The Secy. Rly. Board, New Delhi. for necessary action please.

Yours faithfully

1. ARevalph , STC, RTT

2. Pran TC RTT

3. Conders JP. Granz Man

4. Borgandora Singh Rodans (TI
5. A. R. Basadai Cr. C. RTT

6. K. N. JOBAN PUTRA TC. RTT

7. Somerner St. TC. RTT

9. Kana

One copy
Mant
Advocate

WESTERN F

No. RT 839/5 Vol. II

H. D. Thakar

Divisional Office Hajkot. Dt/- 22-6-1992.

S/Shar M.M. Parel hrough SS MSH is Cr. IT Wit H. P. Albathh a. (11) ... U.A. Marion -(11)-U.B. Cimvda V.V. Dave -110--do-

Through 93 5mm ns dr. II siin K.D. Hallela V.v. Joshi -40-IUT Through JS IWT R.V.Solanki -do--40-W.J. Dolokia -do-H.d. Dave N.d. Sheikh V.J. Parmar -do--110-P.C. Dave -dowdo. A.K. Donandin H. N. Jahrant mil Om Ili Gr. II is p Through 88 Hxp. h.b. Jadeja , my 0 m

Sub : Absortion of surplus staff of Telegraph Branch - Traffic Deptt. - 1 jkot Division.

The Caure of Telegraph Br ich on MT Division is under review and there is a proposal to surre for the number of posts very shortly.

of the Telegraph Signallors working As a result of above, som in sc le 10.975-1540(10) & HS Gr I scale & . 1200 - 2040 (RP) are likely to be rendered surplus. In order rever long to the lower grades from the willing start on the b. to protect their interest and avoid has been needed to call uptions tosed profurms. There are vacancle in various categories on line 1

Clerk scale 8.950-18 r.Clerk " 5.1200-2 luggage Clerk scale 5.950 poking Clark " (RP) W(RP) (2) 1500 (RP) (3)ooking Clerk " N.FX 1650RP)
oods Clerk " Wook 1200(RP) (-1) (5) loods Clerk . r.Luggage Clerk sonle &. 300-30-10 (RV) (6) or. dooking Clerk " -40-(7) 11 -do-(0) Fr. Goods Glerk

Staff glving options for change of their category will have no guarantee for posting at a particular station or in a particular category. Please therefore, so mit your option for the change of category within three days on receipt of this through DITT/NOT.

uncl : As above.

for DRM (E) RJT.

Copy to : SSs + Man butt Rut DICT BUT LITE - FULL STUALT ORO IGT mille with Lotte Em

divocate

RAILWAY WE STERN

Divisional Office, . Rajkot.

Date:- 30-6-1992.

No. 8T. 239/5 Vol. II

To,

HS Gr. II MSH Through SS/MSH S/Shri M.M. Fatel

H.P. Sheikh -do-

U.A. Merion

U.B. Chavda -do-V.V. Dave, -do-

SUNR irough SS/SUNR RJT hrough SS/PJT K.D. Shukla HS Gr. II v.o. Joshi R.v. Solanki H.J. Dholakia -do- .

-do-

-do-

R.H. Dave -do.

N.H. Sheakh -10-

V.J. Parmar -do-

P.C. Dave -do- 1

A.K. Dasadia -do-R.R. Gidwani

HS Cr II HAD Through SS/Hapa s.N. Jani D.D. Jadeja R.B. Thakar

-do-

Sub: Absorption of soplus staff of Telegraph Branch - Traffic Deptt- Rajkot Division.

Ref: This office letter No. ET/839/5 Vol.II dated 22-6-92.

-=000=-

In continuation of this office letter quoted above It has been decided to allow the taff to opt for the following additional categories for absorption as bearing rendered surplus.

(i) ASM Scale Rs 1200-2040(RP.86)

(ii)Goods Guard Scale Rt 1200-2040(RP.86)

as per this options as and when they are rendered surplus as per seniority. Therefore the filment meets means for the seniority. muchical com:

Copy to:-

SSS - MSH, SUNR, RJT, Hapa, DITT - MSH, PJT

DITT- KJT

Sr. DOM/Rajkot DSO/ Rajkot HS Gr.I Hapa, S UNR,

Divil. Secy. WPEU/WPMS - Rajkot.

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to. Bryansys ve. .II.

Divintenal office, Rajbut. Dated 5-3-1995.

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TIN, DUNK and NI, the following staff of Tole manh deptt. having
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them hereunder is par antion exampled by them.

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On complaining a training as above, at UD, the Will be mosted in respective company as shown above.

For DIM (S)-Radiot.

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P. Clas. Pr ty concerned.

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From: Ticket Checking Staff, Rajkot Division,

dated 18th August 1993.

To

Shri P.V. Vaitheeswaran, General Manager, Western Railway, Churchgate, Bombay.

(Through DRM-Rajkot)

Respected Sir,

Sub: Absorption of Telegraph Staff - Rajkot Division -

Ref: DRM(E) RJT's Memorandum No.ET/839/5 of 5.8.1993.

We the undersigned Ticket Checking Staff of Rajkot Division beg to represent jointly our case objecting against enmass absorption of staff of telegraph branch all in only Ticket checking Branch into following details for favour of kind consideration and immediate necessary action.

- 1. A copy of DRM(E) RJT's Memorandum quoted above is enclosed herewith from which it will be seen that 7 Head Sigr. Gr. II in scale Rs:1200-2040 and 1 Tele-Sigr. Scale Rs:975-1540(Heare being absorbed as TTE scale R_s:1200-2040 and Rs:950-1500 respectively. As per extant instructions on the subject of identification of surplus area, k an advance planning is called for and if this was done these employees could have been accommodated gradually in various departments by now. The reasons for not doing so need to be n investigated.
- 2. The Telegraph Branch on the Division functions under the Administrative control of DRM and under STR Ajmer for technical purpose. It is not known whether STR Ajmer was consulted for the purpose of working as well as to examine whether these employees can be accommodated in the parent branch including in his office.
- 3. The Telegraph Signallers have parallel working with wireless Branch and therefore it was necessary to absorb them in Wireless Branch in preference to other categories with due training if called for.
- 4. The Telegraph Signallers have also avenue of promotions for ASMs and Goods and therefore they could have been considered for these categories. There are also other categories in TT&C deptt. like TNC, ACC etc. and they could have been considered for such categories.

- 5. There are other 7 (seven) departments where also vacancies exist and these staff could have been considered for absorptions with due training if necessary in these departments. In case of Office Clerks, there are three Groups on pro-rata basis where no training is necessary as also sufficient vacancies exist.
- 6. Recently, Divisional Store Department is opened where certain clerical posts are to be filled in from open line by redeployment from the existing cadre. This also could have been done.
- 7. As per extant instructions, both the recognised Trade Unions were are required to be consulted and the issues like vacancies to be offered seniority of surplus staff in new vacancies, offer of option with terms and conditions to be given to such employees should have been sorted out before procedure was followed or otherwise.
- 8. Apart from what has been stated above and without prejudice to our fellow workers, se would like to represent our case in that due to absorption of all these 8 employees of Telegraph Branch into the cadre of Ticket Checking only, our promotional prospects will be badly affected for which our promotional prospects will be badly affected for which either these employees may be accommodated in other suitable categories of other department of pro-rata basis or protection in seniority should be given to us. In this connection, should be given to us. In this connection, attention is invited to Rly.Board's letter No.E(NG) II-84/RE-I/10 attention is invited to Rly.Board's letter No.E(NG) II-84/RE-I/10 attention is circulated under GM(E) CCG's letter No.E(RCT)/ dated 21.4.89 circulated under GM(E) CCG's letter No.E(RCT)/ 130/27/Vol.V dt. 23.5.89 para 3 (iii) thereof according to which seniority of such staff is required to be kept separate which seniority of such staff is required to be kept separate of such absorbed employees are kept separate and identical of such absorbed employees are kept separate and identical to what they would have achieved in the old unit and it does not jeo-paradise the promotional prospects of the staff in the units in which they are being inducted.

Uptill now, there are clear orders that even a decategorised employee should not be taken in ticket checking branch without personal approval of GM looking to the nature and job and limited number of posts that are available in this cadre.

- 9. As per rules, junior employees are required to be made surplus. However, it is learnt that senior employees are made surplus and juniors are continued in Telegraph Branch. This is quite incorrect.
- 10. The training of TC has commenced at UD on 26.7.93 whereas these employees are sent on 5.8.93 without proper medical examination.

11. In enmass absorpotion of Telegraph Signallers directly in intermediate grade has snatched away promotional prospects of 7 (seva) TCs to that of TTE. It needs to be investigated also why no action was taken for two years to fill up these vacancies of TTE, resulting in great loss to existing seniormost TCs.

In conclusion, we earnestly request your honour to kindly examine this matter on priority basis and issue necessary instructions to LRM(E) RJT to stop enmass absorpiton ix of Telegraph Staff into Ticket checking branch as by doing so it will ruin our future prospects.

Hope our requests will be dealt with on its merits and due justice awarded for which we shall ever remain grateful to the railway administration.

Thanking you in anticipation,

Yours faithfully,

Encl: As above.

Copy to CPO-CCG. He is requested to appreciate our difficulties and problems and get the issue finalised without delay as staff involved are badly frustrated waiting for due justice.

Copy to: General Sccretary/WRMs/WREU Divl. Secretary, whms/whEU

Copy to: The Secretary, Railway Board, New Delhi for necessary action.

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SSI T. C. POTT

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A. K. fan

M. K. Paul

B. A. LL.B., D.LL.P., Advocate

Kishor M. Paul

B. Com. LL.B. D.LL.P. Advocate

Arun M. Paul

B. Com. LL.B. Advocate A-7

16, Bhaktinagar Station

RAJKOT-360 OL

(: O. 41057

R. 51457

Date: 9-9-93

To.

The Divisional Railway Manager, Western Railway, Kothi compound, RAJKOT

Dear Sir.

SUB: 0.A.No. 491/93

Please note that my clients Shri B.M.Raval and others have filed O.A.No.491/93 in Central Administrative Tribunal Ahmedabad. The Hon.Tribunal has given the permission for the direct service. The notice of the Hon. CAT with all relevant papers and the order passed on dated 7-9-93 is sent herewith for your information please.

Thanking you,

Yours/faithfully,

ADVOCATE

8 25/03

A-8

EXPRESS TELEGRAM

1. TO.

GENERAL MANAGER WESTERN RAILWAY CHURCHGATE DOMESY.

- 2. CHIEF COLFECIAL MANAGER.
 WESTERN RALIWAY
 CHURCHGATE
 DOLDAY.
-) 3. DIVISIONAL PAILWY DANAGER TOTAL COLPOUND ROJECT.

TIL GAL ISORPTION OF 8 TELEGRAPH SIGNALIERS IN TICKET CHECKING LRANCH. B DAY REPROTUNG FUTURE TOOLOGY TOOL OF CHECKING STAFF. PLEASE ABSORD SURPLUS STAFF FIRST IN THE PARENT DRANCH TRAFFIC THEN DOUG. DISTRIBUTION IN ALL ERANCHES REQUESTED.

TICKET CHECKING DR WCH RWEGT.

La vocate

Shri, D.S.Baweja, Chi i Personal Officer, Wustern Railway Churchgate, 101.74

Shei V.P.Shambrani, CrO(Ik), Magbeta Hallpay Churchaste,

Ghri Amerwal Sahab, GPO (ADM) Churchgate, BONGAY

*Shr i H.C.Bindlish,
Divisional Railway Manager,
W.bt.rn Railway,
RAJKOT

As decided in mosting on 03/06/93 with ADAM, DFO and Union representative for absorption of surplus staff of T-layraph Signallors in direct recruitment question of surplus staff of made on their options accordingly agreement was sign a by administration and union. The administration has violated agreement and absorbed them in Ticket Chacking Dranch. Which is meant purely rawker Quota filled in the cush selection or suitability test assertionly interventied the issue and instruct Dio Rajkot to absorb them in direct recruit and a sorb

Ticket Checking Staff.
RAJKOT

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N Sen

A-10

From: Ticket Checking Staff, Rajkot Division

Dated : 26th Aug. 1993.

To Shri R.V.Vaitheeswaran, General Manager, Western Railway Church Gate, BOMBAY (Thro - DRM Rajkot)

Respected Sir.

Sub: Absorption of Telegraph Staff Rajkot Division.

Ref : Our Joint representation

dated 18-8-93.

In continuation of our joint representation quoted above, some more details about this subject have come to our notice where are narrated below for better application and redressal of our grievances.

DRM (E) Rajkot had addressed a Telegraph staff likely to be surplus Victabber No.ET/ 839/5 Vol.II dated 22-6+92 wherein they were asked to submit option for categories eight in number (category of Ticket checking Branch was not indicated) against vacancies available as on 22-6-92 accordingly, all these employees had given their option for Senior Clerk. Goods Guards, etc. A copy of DRM (E) RJT letter No. ET/839/5 Vol.II dated 22-6-92 alongwith a copy of SS RJT's letter No. E/1 dated 8-7-92 are enclosed for perusal. It is now very clear that decision was taken on 22-6-92 to absorb all these Telegraph staff in suitable vacancies already shown as available at that time. understood as to why this action remained mon-implemented and now overnight decision was taken to absorb all these eight employees in Ticket checking Branch only in haste and without proper option from these employees for the past of TTE now.

A meeting with Trade Union officials was held on 3-6-93 in which it was decided that Telegraph Signales declared surplus can be absorbed in any alternative

suitable job against the direct recruit vacancies based on their option and suitability. The word "any" and "suitability" are important. The joint decision was indicative to offer option to these staff in all categories which in fact was not necessary as their option were already available earlier as mentioned above and it was to be followed by a suitability test. It is not understood what method was adopted to decide their suitability directly as TTE (Though not clearly opted for this particular post) which is a public dealing and commercial working post. Even in normal course TC whas to pass written suitability Test before promotion as ITE while in this case, no screening or ever a simple test is taken before absorption directly as TTE. Why efforts were not made to absorb them as per their earlier option in categories in which they had opted against clear vacancies as shown in DRM (E) RJT letter dated 22-6-92.

In addition, according to decision taken with Trade Union the absorption has to be restricted against only direct recruit vacancies. In Breach of this décision these surplus staff are absorbed as TTE Scale Rs. 1200-2040 which is not filled in by direct recruits that are filled in by departmental staff one hundred percent. Thus, the action of this decision at all levels needs thorough investigation in process of this case, purely at the disadvantage of our Branch. It is crystal clear that no attention is given to protect the future prospects of staff of our Branch. The direct recruitment is done in categorixes like Sr. D/Man, App. Chargman, TCI, SI Sr. Clerk, ASM, Guards, ACC, Jr. Clerk TC etc. and these surplus staff were correctly given option on 22-6-92 against these posts. Even, the categories like ASM, Guards, Wireless Operator where Telegraph Signallers have channel of promotion in normal course are not considered for absorption for reason kept known to administration. On the other hand, overtime in thousands of Rupees are paid

in these categories.

In short, we again request your honour to consider our case which is based on merits and get the absorption order No. ET/839/5 of 5-8-93 as held in absence till such time, entire matter is investigated and vacancies are distributed for them on pro-rata basis. Needless to mention that this matter has brought us making mental torture for no fault and we seek immediate justice. Awaiting for favourable decision.

Thanking you,

Yours faithfully,

Encl:

DRM/E RR Letter

- 1. No. ET/839/5 Vol.II 22-6-92.
- 2. SS RJT letter No. E/1 of 8-7-92.
- 3. Copy of Paid Telegram dt. 26-8-93
- 4. Copy of Joint Meeting with ADRM /DPO and representatives of Unions of 3-6-93.

Copy to :-

C.P.O. CCG with a request for immediate intervention in life & death question for the Ticket Checking Branch and waiting for due justice.

General Secretary, WREU/WRMS

Divisional Secy., WREU/WRMS - for necessary action.

The Secretary,
Rly. Board, New Delhi. - for necessary action please.

TRUE COPY

Advocate

 D.A.No. 26 of 1992

Date of decisions

All India Guarda Council & Others .. Applicants:

Union of India & Others ... Respondents

Shri K.K. Sheh, Advecate for applicants

Shri N.S. Shevde, Standing Counsel for Respondents 1 to 5.

Shri P.J. Patel, Advecate for Respondents 6 to 22.

CORAM: -

HON'BLE SHRI N.V.KRISHNAN, VICE CHAIRMAN (A)
HON'BLE SHRI R.C.BHATT, MEMBER (J).

- 1. Whether Reporters of Incel papers may be pllowed to see the judgement?
- · 2. To be referred to the Reporters or net?

JUDGEMENT

(HON'BLE - V . KRISHNAN , VICE - CHAIRMAN (A))

india county Council, represented by Shri Umesh Tripathi, it is indicated Secretary, Bareda Division. The second and Caird applicants are working as Goods Guards.

Returnsents 6 to 22 were senior traffic asgnallers. They have seen declared surplus. As a first step to get them asserbed as Goods Guards in the Traffic Department of the Bareda Division, the impugned order dated 30-1" 91 (Annaxurs.A) has been issued by the Sr. Divisional Operating upstintendent(! Sareda, the third respondent. The applicants a saggisted by this alleged illegal order preceding their a serption sirecting them to undergo the premetion trainin course from 27-1-92 to 18-3-92.

Ine facts of the case which have given rise to this

The graunds on which the Annexure-A erest dated

....2/

10- . - ut are assailed are as fellows:

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Ruleiregarding repruitment to various satugeries e: posts under the Railweys are contained in the Indian Reilway Establishment Manuel (IREM) Velume I- Pare 124 of the IREM relates to the appointment of Goods Guards in th scale of \$.1200-2040. For our purposes, it is sufficient to note that 15% is by direct recruitment and the remain! BSK is filled by premetion from various feeder sategory posts. 31% is filled by selection from amongst Senior Train Clarks and Train Clarks. The remaining 50% is fill by selection from amongst the Ticket, Cullectors, Commerci. Clerks, Switch-men, Yard staff and Breaks-men. It is were noting at this stage that all the feeder category saste. except Senier Train Clerks, are in pay acules lower than M. 1200-2040 while the feeder cut, gery post of Sunier Train Clarks alone is in the pay scale of \$6.1200-2040 i.e. the same .. the pay scale of Goods Guards. Tolograph Signalls are not aligible to be premeted as Cooks Guarde under Rule 124 The honce it is aligned that the Annexure-A order is

Equation are in receipt of running allowance, which is 30% of their pay. Therefore, though the pay scale of Guerde is nesinally a. 1203-2343, it offect, it is such higher. This fact has been recognised by providing that, in case a Cooks Guard is medically decategorised, he should be given an alternative jet in a pay acule of \$6.14.13-2300. It is contended that for this reason the Telegraph Signalle on the pay scale \$6.1203-2343 cannot be absorbed as Goods Guard's because this absorption will not be on a aquivalent past but on a higher post of propotion.

2.3 In further support of this contention, at ention is

issued in menneutien with recruitment to the pest of Goods Guards in which it is specifically stated in para 2(8) that Head Train Clarks/Yerdmesters werking in the hi har grade of \$\mathbb{h}\$.1400-2300 (R.P) and above, are not eligible to apply. Even- (-sin-even) if they have asked for voluntery reversion as Senior Train Clark in the scale \$\mathbb{h}\$.1200-2040 (R.P). This seems to suggest that the pests of leads Guards \$\mathbb{h}\$.1200-2040) are not open to persons in the grace of

2.4 The respondents 6 to 22 ere only Telegraph Signallers in the grade \$1,1200-2040. Considering the recruitment rules and the defects pay scale of the post as stated above, it is contended that these respondents could not have been absorbed as Goods Clerk which posts are effectively on a seach higher pay scale though the newinal pay scale is anly \$1200-2040. The intended absorption is, therefore, claimed and illegal and violative of the previouena of are 124

h. 1400-2300, Implying that Goods Guard also effectively

carry a pay scale of &. 1400-2300.

name and passed without giving an opportunity to personal applicants, who are adversely affected by it, in all least three respects. Firstly, incliques personal acceptant to be absorbed. Secondly, such personal relations are to be given projectly by interpolation of their names aring goods guarde taking into account the activities rendered by them as a second to be an account the activities rendered by them as a second to be an account the activities and thous as a second to be an account the activities and thous as a second to be an account to the pay activities and are working as goods quards the many efficials who are working as the are managers of the Absociation (Applicant-1), their charters are premetion and also has resuced the charter of the goods guards for further premetion. It is the cantendered.

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that these orders are violative of Estade 14 and 18 bt

2.6 It is also contended that, in the past, telegraphs signallers rendered surplus have been absorbed at other casts only but never as goods guards.

The the open market is made by the Railway Recruitment is and. This obviously involves appearing in tests conducted by the neuro. -Dimitally, personal from the respect Categories by way of selection on considering the merits of all the candidates. The respondents 6 to 22 have not been subjected to either method of selection. Instead, they are been straightnessy directed to attend premat on training ourse by the impugned Annexure-A order with a view to been straightness guards.

.8 The applicants have also a case that the a tions of ne respondents to 22 were for pasts other the goods gras. Subsequently, fresh sptiens for the posis of quards have been procured so as to lone ou port to he dillin new wase, that the absorption is in accordance ign the eption given by the surplus persons. In this Annection, attention is drawn to the Annexure A 7 letter ited 22-11-91 eddressed by the Divisional Secretary of Te Jestern Railway Employees Union to the Divisional fullow/ Manager, Bareda in which it is complained that haugh S/Shri Arjun Das Chelani, N.P.Parmer and U.D.Thakur, : unplus telegraph signallers, have opted for excerption as licking Clarks, they are being forcefully absorbed as . sistant Station Master. The applicants have also produced copies of the options stated to have been given to the rty respendents for absorption on other posts : . Ke Booking Lerk, Sr. Train Clerk etc to show that they had wer optod be abserbed as goods guard. These were allow! to be

Lamind

alonguith M.A. 201/92. These aption farms A been marked an decuments 1(a) to 1(1) in the said M.A. It is also alleged that some of the respondents h already bean absorbed earlier on other peats before the impugned Annexura-A erder was issued and therefore, they have long coased to be surplus personnel and the question of absorbing them did not arise at all. Thus it can be seen from the Annexure-A order itself that the persons at \$1. No. . . and 16 ers not tolograph aignallers but are shown as senior train clerks and the parson at \$1.80.17 is shown as senior clerk. Secondly, reference is made to the Annexure-4.5 order dated 14-5-91 which at aten that the telegraph staff named therein who have been found surplus are adjusted in different categories as decided by the Sr.Divisi nel Operating Superintendent, Sr.D.C.S and Sr.C.F.C and approved by the ADRM-I. The list of recease who have been so adjusted includes H.G.Ramaust (R-15). JB Saryad (R-19 and KG Parmar (R-22). Similarly, attention has been drawn to a still earlier erder deted 13-2-90, produced by w. the coplicants along with their rejeinmer and marked as Annexure R-J (new marked by us as Annexure A-8) which shows that the telegraph signallers shoun therein were proposed to be utilised as A.S.Ms. This order Ancludes the names TyT. Shri AM Mirza (R-8, OD Thakur (R-9), and NP Parmar (R-12) et \$1.Nes.23, 24 and 32, respectively. Thus, persens who have cassed to be surplus telegraph signaliars have been absorbed as goo a quardo. It is alleged that this is due to the ungua interest shown by the fifth respondent. Shri Vidho Kashyap, against when malafide is alleged. 2.10 Last y, it is contended that no competent authority has given a direction that the signallers who have been rendered surplus can be absorbed as gents giards. It is

States that such an order banche manned only by the lie arel

3. It is in these circumstances that this applicable has a on filed for quashing the Annedure-A order dated 30-12-21 as being illegal and malafide and directing the Railways to absorb Respondents 6 to 22 on other posts.

A reply has been filed only an behalf of the fourth responsent i.e. the Divisional Railway Manager (E) Barada by the Divisional Personnel Officer of that Division. The reply does not state that it is a really an behalf of its other respondents also. Neither the Union of India, no first respondent, nor the Chairman Railway Beard, the accompany respondent, has filed any reply. The 5th reap nearly should be account certain allegations of the personnel office.

5. The fourth respondent has denied the allegations made in the application and contended that no relief is due to the applicants.

In the traffic department were surrandered by the Divisional In the traffic department were surrandered by the Divisional Office Mess dated 24-12-91 and hance, the incumbents in these posts, which includes the respondents 6 to 22, as retrendered surplus. Therefore, in accordance with the xiant states of the Railway Beard, they were given alternate jobs according to their options. A copy of the standing instructions issued by the Railway Beard on 21-4-89 on the subject 'Absorption/Utilisation of surplus staff' has been produced for perusal and is on record. It is further claimed

Superintendent's letter No.ET/834/1712-AVC that the surplus staff are absorbed as beeking clerk, effice clerk, train clerk and goods quards. It is in pursuance of this direction that the impugned order dated 30-12-91 Annexure—A has been issued directing respondents 6 to 22 to undergo premetion training relevant for appointment an goods quards.

7. The fourth respondent admits that surplus store similarly placed like the applicants were also given eption to be observed against some other posts like Assistant Station Menter, Assistant Commercial Clerk, ste and as a matter of fact, some persons had been observed on such posts.

B. Is contended that traffic alguards and gends quards, belong to the traffic department and therefore, the surplus traffic signallers can be absorbed as quards. It is also everred that the evenue of premitten to the post of goods guards given in Rule 124 of the IREM can be amended and modified by the orders of competent authority. Annexure R-1 decument encloses a copy of a d.m.letter No.ET/834/1712(AVE) dated 2-11/12-91 from BN Meens, SPO(T) CCC to Vienu Kashyap, Sr.DPD, Barods.

As this letter is an important decument, it is reproduced below:-

for redundant/surplus Tale, stuff.

Campatent authority has erdered that Mermal Rules of AVC are not applicable in case of surplus staff. There is no abjection in cassidering Telegrap: Signallur for absorption in Guard '2' i.e. in equivalent prade."

It is contended that this gives the necessary authority
for the absorption of the respondents 6 to 22 as Goods Goord.

9. It is contended that the competent authority has
the full authority to absorb the surplus employees from

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In he nersal deurse, the seniority of the abse ixed by interpolation of their names of the persons who are working as Guards. Meverthel JAME in order to protect the interest of the applicants and the persons who are working as Guards on the date the impugned Annexure-A erder was issued, it has been decided that the news of absorbed employees (i.e. respendence 6 to 22) would be placed at the bettem of the list o Good Guards so that no person is affected by their baerst: The nnexure R-2 erder dated 25-3-92 issued by the furth respondent has been produced in this connection. It is, ther fore, centended that the applicants cannot have any grie and's against the eventual absorption of respond hts 6 to 22 se Goods Guards.

It is also contended that respondents 6 to 22 had for being absorbed as Goods Guerda and in support. of capies of their eptions have seen produced slanguith (Sy) 4 of 1993.

10, = 190 In se far as the earlier absorption of seme of the respendents by the Annexure A-5 order dated 14-5-91 1 concerned, the 4th respondent admits that the telegra h staff referred to in that order who were found surplus more adjusted in different categories. He has further ate ad in

>It is submitted that all 24 employees et sun in Annexura A/5 werking in Bareda Divisie were posted in different categories in Bereda Division itself. It is not disputed that J.B.Selyed at serial No.14 in Annexure A/S was peated as Sanier T.N.C. in the same scale. It is submitted that the options given by the said purplus staff were also taken into consideration before their posting.

-: all these reasons it is urged that the application

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And the state of t hich, hey have benerally engared the stand taken by the fourth respondent. In addition, it is etated that, initial the respondents is to 22 were asked to give an aption to work on the post of Asmistant Guard, in addition to at ear pests like train clerk, sto. The other posts for which they were momitted to give estion corried a day scale at %.1200-2040. The post of Assistant Guard however carries The pay scale of fer950-1400 whereas the surplus staff were warking on the higher pay scale of R.1200-2040. Hence, it was not pessible for respondents 6 to 22 to give an eption for their absorption as Assistant Guards. Therefore, at their request, Shri R.K.Tanden, Sr.Divisienal Operating Superintendent, Barada sought a clarification from the Headquarters by his letter dated 30-8-91 to permit these respondents to apt for the post of Goods Guards 'C' ales. " A capy of this letter is enclosed to the raply and is repreduced helew: -

and the second second

A Sub: Alternate apportunities of working for redundant/surplus Tele.staff.

On the division, in the last a years, Telegraph staff have been surrendered due te the knew le inemfiatry bearing the neiter. improvement in the communications. Merestaff from this cotogory is likely to become surplue The surplus staff have been absorbed as ASKs, TNCs, Office Clerks and Beaking Clarks in terms of COPS(E) so letter No.ET/834/17/2/AVC dated 30th Oct. 90. The above mentioned letter (copy anclosed) indicated that the surplus ielegraph staff can be abserbed as Asstt.Guerds as well, ' Since a large number of surplus . itslegraph staff is in 1200 and above scales, it To not pessible for them to be absorbed as assit. Guards in case they want to ept for the same. In view of the abave it is suggested that, since the natural promotion for an Asstt. Guard is at Guard 'C', guard's category should also be declared opened, at least in 1200-2040 as far as Guard 'C' is concerned. This will go a long way not anly in getting the experienced staff as guards after giving them required training, but also help in rehabilitating the surplus bedies without causing them any ser! sus dislecation."

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Tis prishts cappendents olden that then this muthe it was recrived, the respondents 6 to 22 ppted for the past of Guere II and they take then deplited for premetion training by the conexure-A letter. It is therefore claimed that he erders in annexure-A/in accordance with law.

absorption of surplus staff, Rule 124 of the IREM has no application. They centend that they are absorbed in a past of an equal grade, subject to passing the training course for which they have been deputed by the annexure—A order after they have passed the A-2 medical test. They also affirm that such absorption can be done at the discretion of the A-2 medical test and the applicants.

15. The despendents also point out that they are willing to accept settem seniority in the cadro of Guards as dec; sed by Railures so that the applicants can have no grievance against hem, even though they have a right to claim full seniority an the basis of the length of service rendered by them in the earlier post of senior signallers.

16. The applicants filed an ennumbered K.A an 15-1-93 for a direction to the respondents to produce three effice memorands abstracts which were enclosed with the M.A. I was stated in the M.A. on the basis of reports in the periodice "Reilway Santinel" June 1992 and Nevember 1992 that by a circular of the Reilway Beard Ne.E(NG)/90/PM2/2 dated 1-8-91 a decision had been taken that the 15% of the peets of seeds Guard reserved for direct secrutiment should also be filled up by premetion from serving graduates having

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of the slee to be mentioned that an the rinal data of the respected.

18. We have heard Shri KK Shah, counsel for the applicant, Shri NS Shaves, Standing counsel of the Railways (i.e. respondents 1-5) and Shri P.J.Patel, counsel of respondents 6 to 22.

There is released to show that many of the party respondents

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he spreed told further absorption as amount durings

2C. Shri i.S. Sheve, learned counsel for the ream identa it 5 urged that the posts of goods guards are equivalent posts and cannot be considered to be higher posts for absistion of senior signallers. This is due to the fact the notified scales of both the posts of senior signallers and goods guards 'C' are the same, namely M.1200-204). The running allowance should not be taken into account wills evaluating the squivalency of the posts. He was, how ver, unable to explain why, in Rule 124 of the IREM, it is shown that senior train clarks who are, admittedly, on the same scale M.1200-2040 as goods guards, are shown as being eligible for premotion to the latter post. He claims that annother train shown issued by the Headquarters effice is at adequate authority which empowers absorption of agencies as guards also.

21. Shri P.J.Patel, the learned counsel for the contenting marty respondents endersed the views expressed by Shr.

Shave. He urged that the question of absorption is matter of policy to be decided by the Railways in which the applicants will have no voice at all.

22. 20 have carefully parused the records and given our careful consideration to the rival contentions advanced by the parties.

77. .. we see it, this O.A. raises three issues for its disposal.

(a) Can a person rendered surplus be absorbed
in lieu of retranchment, anly an an equival nt
post or a lower post and never on a higher cost?

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honorphis application of the second beautiful the second beautiful application of the surplus contact algorithms in the same pay scale or, to it a higher post

due to ether considerations?

July in once it is held that the pest of goods

guard is not an equivalent pest for the
surplus
absorption of Leanier, signallers, are
there any orders of the competent authority
that, nevertheless, such absorption can
be denot

We shall consider them periatim.

answer has to be only in the infirmative. A person who is reneared surplus is normally liable to retrenchment in accordance with law. If the employer chasses to rehabilitate him, he is at liberty to employ him even on a lower post. At best, he can be considered for absorption on an equivalent post only. Unless the law otherwise provides, he forfeits his past service for purposed of seniority in the post of absorption as held a full Bench of this Tribunal in P.K.Dass Ve. Union that India (O.A.826/88 of the Principal Bench). Absorbing

principles of netural justice and be unjust to these who are holding similar posts or who are in the queue for promotion to such post. It will be a discriminatory act and liable to be quashed on that ground.

25. The second issue is important and calls for judgement considering many attendant circumstances. Necesally,

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become curplus can be absorbed in any pact carrying the same pay acale or a lower pay scale. Their absorption other sate carrying the same pay acale a.g. Assistant Statics Master, Senior Train Clerk, atc has not been questioned. The past of goods guards glos carries the same pay acale. Frime facie, it would therefore appearance of goods guards as pasted as pasted

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26. We notice from rule 124 IREM that and of the fee or category posts for premetion as goods guards, is senion train clerk which carries the same pay scale 8.1200-20 3 as Games Guard. Shri N.S.Shevde, the learned counsel at Reilus's was unable to explain why a senior train cleri

when, both the posts carry the same pay scale and why to already out of a country the same pay scale and why to already out out out of the process of the pr

from persons holding posts in feeder category for promotion as goods guard. If the two posts are equal, there could be from lateral absorption subject to suitability in other respects. Prima facio, it, therefore, appears that the jet the post of Goods Guard is on the same pay scale, yet, for some reason, it is considered to be a post of promotion even to a senior train clark holding the same pay scale.

27. Is also notice from paras 122 to 135 of the IREM which deal with posts in the Transportation (Traffic) Department that there is no other instance where the feeder category pust carries the same scale of pay as the premotion post.

Invariably, the feeder category post is in a lower pay scale.

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Menas, this prevision in Rule 124 relating to premation of hemier train clark as goods guard, is significant.

Is the same, there is semething in the pest of goods guard which makes it superior to the post of senior train clerk. May be, the superiority lies in the fact that a past of goods clark size derries a running allowance of 30% of the basic pay for, that appears to be the most transparent reason why the status of the pest of goods guard could be evaluated differently.

pay scale of A.1200-2040 attached to the pest of Goods Guerds shields the important fact that the intrinsic worth of this past of greater than what the pay scale reveals.

30. Virely, it is admitted that if a goods clark in additive decategorised and is required to be given an equivalent post, he has a right to be considered for a post carrying the pay scale A.1400-2300. In other words, post of goods clark in the pay scale of M.1200-2040 on which he worked is considered to be aquivalent to a higher post in the pay scale of A.1400-2300. Obviously this is due to the weightage given to the 30% running allowance attached

31. It would appear that the running ellewance is not a mere compensatory allowance. Had that been so, it could have been ignored as soon as one coased to held the post of goods guard. On decategorisation the ampleyment can be on the scale M.1200-2040. In the contrary, the running allowance appears to be something in the nature of a special pay, which was real addition to one's pay on the post.

Perhaps, it is for this reason, that when a good guard is medically decategorised, he has admittedly to be absorbed on a post carrying a higher pay arale of M.1400-2300.

Further evidence is available from the annexure netice deted 7-12-90 relating to the filling up of 1.85 pests of goods guards in the scale M.1200-2040 by premation. This n tice centains the following provisions in para 7(6) which are quite significants-

> *Hd.TNCs/Yd.Masters working in higher grade i.e. acale is.1400-2300 (RP) and above are not eligible apply. Even if they have asked for valuntary Everaien as Sr.TNCs scale &.1200-2040(RP)."

This orgains to make it clear that anywedy who is already in the pay scale & 1400-2300 cannot valunteer to appear in the selection of goods clerk in the lower pay scale af &.1200-2040 even by consenting to his valuntary reversion to a 1 wer grade in the parent cadre. This seems to suggest that the helder of a post in the pay scale &. 1403-2300 is alread, halding a post which is equivalent to that of a guard in the pay scale & 1200-2040 and hence, he is exciluded Wistland Canaideration. This equivalence sounds ressonable,

if the tunning allevance attached to the peat of guard

Ma ale taken into account.

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urther, parms 6 and 7 of the same notice seen to cerres rate this conclusion. They read as fellows: -

- An employee who has epted for guards branch will not be eligible for premetion in his parent branch. Havever adhed premetions made in exigen is a of service will not affect his eligibility for premetion as goods quard.
- An employee once premeted to higher grade in his perent branch in a regular vacency in his turn of aenierity will not be eligible to ent for our d when an ampleyee who has une apted for quards branch is allowed change of option or if he falls at the guards examination even after being tiven second chance he will be eligible for pres tien in his garent branch. In such cases he will take senierity below these already premeted."
- It is also significant that, until the annexure-s 34. erder was issued on 30-12-91, there has not been a single instants of absorption of a surplus senior signaller as

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Shrifik Tanden, Senior DOJ, Berada to Shri H3 Duggal, CPTS-CCC (produced with the reply of respondents 6 to 22)

and marked by us as annexura R/A-1), shows that the quidelines given by the letter No.CT/83A/17-2 AVC dated 30-10-90 provided that surplus telegraph staff can be abserbed also as Assistant Guards in addition to other words, the Headquarters probably felt that the post of Assistant Guard in the pay scale of Assistant Guard in the pay scale of Assistant Guard in the pay scale of assistant signaller in the pay scale A. 1200-20AO for the purpose of absorbing surplus signal staff, taking into account the running allowance attached to that post. Therefore, the post of Goods Courd in the pay scale A. 1200-20AO is necessarily to be treated as a post higher than the post of senior signalier.

made guard in the pay scale A.1200-2040 is a much higher wet than the past of senior signaller in the scale of a.1200-2040 and hence, the surplus senior signallers connet be shearhed as quard uithout visiating the norms for such absorption as referred to by us in para 24 supra.

37. Having held so, it would have been proper to pass a final order on that basis. But we find we have to consider whether, retwithstanding this position, the competent sutherity has, by relaxing the normal rules, passed any order which can be considered to be valid in the syes of law. It may be recollected that in the replies furnished by respondents 4 and 6 to 22, a stand has been taken that the Railways have full powers in the matter and the 9.0.

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letter dated 2-11/12-51 of BN Reena, SPO(T) Characteristics in the Kashyap, Sr. PPO, Bareda (annexure R-1) is dited as the authority for the issue of the impugned annexure-A brier. The learned counsel for the applicant, however, has contraded that only the General Manager, Western Railways is competent to pass such orders.

The Indian Railway Establishment Code, admittedly, cantains atatutery rules in regard to various service.

Conditions of the railway employees. Rule 217 of the Code (Fifth Edition-1985) states that rules in respect of group 'C' and 'D' peats are contained in the Indian Railway.

Establishment Manual. Rule 124 of the Code provides that General Managers have full powers to make rules with regard to with provided the provided that the provided the provided the provided that the provided the provided the provided that the provided the provided that the provided the provided that the provided the provided the provided that the provided the provided the provided that the provided that the provided the provided that the provided the provided that the provided that

hus, the previsions in Rule 124 in the IREM relating to recruitment to the group of peets under category 'Germu' is a statutory rule. There is no provision in this rule for recruitment to the peat of guards by absorption of surplux personnel. However, rule 114 IREM empowers th General Manager or the Chief Administrative Officer to relative rules, for reasons to be recorded in uniting in associate individual cases. They are also authorised to issue a dera which may be in deviation of the existing rules, province such deviation is of a temperary nature. The Railway Leare's prior approval is required for a long term or permanen' alteration of the rules. Permanent absorption of surplus personnel, atherwise than provided for in the recruitment rules, is a deviation which can be authorised under rule.

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40. Standing instructions have been laured by the failure
Beer in their letter We.E(MG) II-SA/RE-1/10 dated 21-4-99. en the subject "Absorption/utilisation of surplus stoff. This has the circulated by the letter dated 23-5-89 af the western Railway. This letter has been preduced for our perusal by Shri NS Shevde. This circular recepitulates the earlier instructions regarding the absorption and utilisation of staff rendered surplus on the change of traction and full/partial clasure of steam lece-sheds atc. and, bread guidelines have been given. Para 2(111) clearly atates that "Utilisation and re-deplayment of surplus staff by restraining, if necessary, should be given the highest priority and their absorption will have precedence ever ell ather mades of recruitment, including acreening of casual labour and direct recruitment for filling up that vacancies as that the existing surplus steff can be first utilized at aultable locations including places where additional posts are created for aparation/maintenance, armis all'exposioneu assets." Para 3(11) is important and

> *3. Upon re-deploying the surplus staff to other units poptia. which constitute a different ministity unit, the relleving methods can be

is raproduced below: -

(11) When a large number of staff are being randered aurplus and they are being transferred to now units that are being satup like traction relling stock, everhead equipment, now electric loce sheds etc., they should be given their rull seniority and there should be no difficulty in ra-deploying the staff with suitable ra-training in identical scales and suitable trades. minimum educational qualification should be prescribed and the sale criteria could be their shility to absorb retraining/conversion training and pass the necessary tests at the end of training period and of course, medical fitness."

A careful perusal of this letter shows that absorption of such surplus staff is to be given priority ever all

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for Canoral Managers to issue suitable Instruction, Under Rule 314 Infl. on the subject. This, however, despirate, sive a icense to any authority to absorb the surplus personnal in any post. The tener of the entire circular and more particularly, para 3(ii), makes it clear that they should be absorbed in posts carrying identical ace as, in which case their full senierity can also be pretected.

42. We can new consider the order contained in the letter of annexure R-1. The learned counsel of the applicant states in his written arguments that this decument appaars

the ficticious because it is dated 15-1-92 but signed from 13-1-92 i.e. even before it came into existence. Parently, when labored counsel for the applicant has not correctly such a representation of the deciment. It is clear from ennexure R 1

to Vidhu Kashyap, Sr. Divisional Personnel Officer, Bareda.

A capy of that letter has been endersed to all the substitute suther ties by the Divisional Office, Bareda. The fervaring letter has been signed on 13-1-92 but the data of its despatch is 15-1-92 i.e. the authority signed the letter on 13-1-92 and despatched it on 15-1-92. The material instruction is the D.O. letter dated 1-11/12-91 issued by BN Reens.

However, the further question is whether it is a sufficient sutherity to authorise the fourth respondent to accord tologram simultants as goods quards. The only railus authority who could have considered this issue authori ativals is the first or the second respondent. Neither of the has filed a reply. Only respondent 4 has filed a reply.

Respondents 1 and 2 have not endersed this reply files.

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the fourth respondent which states that the annexure R-1 is an edder passed by the competent authority and gives the fourth respondent sufficient authority to absorb respondents 6 to 22 as Goods Guards.

given a valid authority to respondent A to issue the issue a valid authority to respondent A to issue the impugned order. We are of the view that it does not. Firstly, that order is neither passed by the General Manager or by his Chief Personnel Officer. That letter could not have been issued without first considering whether the peat of guard is equivalent to the peat of senior to equaph signaller or it is a higher peat and the propriety of absorption on a higher peat. As we have found that the peat of guard is a higher peat, the R-1 letter is centrary to the guidelines centained in the Railuay Beard's letter dated 21-4-89 referred to

A5. In the circumstances, we feel that is not necessary for us) is go into the merits of the other grounds wrond in this application.

abava.

for the detailed reasons given above, the annexure-A order is limble to be quashed.

A7. On the final date of hearing, the learned counsel for applicants submitted that the judgement that may be prenounced in this case should also govern J.A.321/92 which was, however, net listed for hearing with this application. We had then stated that, if an verification if it is found that J.A.321 of 92 relates to the same matter, it would also be disposed of home.

46. We have culled for 0.A.321/92 and un natice that the

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eleven appl ants therein are all respondents in the present app idation i.e. G.A. 26/92. The prayer in that J.A. is the a direction should be issued to the Railway administrat on to abserb the aurplus signal staff as uards in t e grade 6.1203-2040, and that the 0.A.26/92 . is the clear that the 0.A.321/92 is api cication made by sums of the purty respondents o or 1, 26, 32. Therefore, it can be dispused at by Asen' judgement.

In the circumstances, we dispose of this application (1.e. J.A. 6/92) with a declaration that the senier signallers in the grade 6.1200-2040, who have been rendered / irplus, cannot be absaubed as goods clerks in the gr as R. 1233-2040, because the latter past is net in an equivalent grade but is in effect, on a much higher grade and the absorption would, therefore, amount to us a premetion which is unjustified and discriminatory. Hence, we quash the impugned annexure-A erder of the third respondent Wated 30-12-51 directing the resp adents 6 to 22 to attend the premetion training course for Guard. The unnumbered Make referred to in ecomes infructuous and is dismissed.

for the same reasons, the cross application J.A. 221, 12 has to be districted. The necessary enders 50. There is no erder as to costs.

(P. . . m. et) Member (1)

THUR CHET

100 mar (1) 17.6 93 persure Trum see

(K.V. Erichnard Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL

AHELDABAD BENCH

DA No.321/92

0/03/42 Date of decisions

Hisar Ahmed M. Pathan & ers.

Applicants

union of India & Ore.

Respondent s

ShrikaJafatelanduesate for the applicanter Shri N.S. Shevde, Stunding Counsel for the respondents.

5111. P : -

MARIONA

HEN'BLE SHRI N.V. KRISHNAN, VICE CHAINIAN (A) MULLIBLE SHRI R.C. BHATT, MEMBER (3)

- Whether Reporters of Iscal papers may be allowed to see the judgement?
- To be referred to the Reporters or not? 2.

ORDER

(MONTOLE SHRI N.V. KRISHNAN, VICE- 1 11 100 (a)

In our erder in OA No.21/1992(All India Edwards Council & Ors. Vs. Uni. 1.or India & Ors.) delivered teday, we have come to the conclusion in remark 50 thereof that for the reasons for which On No.26/1992 has been alleuss, this cross application has to be dismissed. A copy of the judgement in Un he.26/92 is annexed with this order. In the light of that judgement, we dismiss this explicate na There

(R.C. Shatt) . Member (J)

culos 192 rad by 1 J

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Sd/-.

(N.V. (rishnam)

Vice Thairman

A oc of GM(E) CCG letter No. E(MET) 1136/27 Vol. V dt. 23. 2. 9 to All concerned.

Sub: Man power planning -Absorption/Utilisation of strplus staff

A copy of Railway Board's letter No.E(NG)II-84/RE-1/10 dt. 21.4.39 is reproduced below for information and necessary action Board's letters referred to therein have been circulated as detailed at P.4c.

Hindi version will follow.

Encl : As above.

11.1

mid fill a claim Copy of Railway Board's letter No.E(NG) II-84/RE-1/10 dt.21.4.1989 widressed to General Managers, All Indian Railways, and others.

Subs Abs rption/Utiliantion of aurplus staff.

Hef: Moard's letter Nos b(NG)11-01/18-1/5 Al 15-1-138-1 dated 26.10.1984.9.4.1985,26.7.1985

Consequent on the change of traction and the full or part al closure of steam loco sheds morehalling yards, goods shed and other redundant assets certain guidlelines have already been issued from time to time reparting the absorption and utilization of surplus staff. These are broadly indicated below: belou:

(1) Suitable advance planning should be done to identify areas in which the staff are likely to be rendered surplus-At such places the burplus prouts, witch are lying veount, should not be filled up and surrendered as "veouncied to the blobunk of surplus posts" Appropriate Schemos for providing training in alternative John an required should be developed and planned at the surplus starr can be puttably and quickly redoploy adidn other whom where there are, additional " . . . Ladars award and copact, tot chekat the "metatothibis of additional /new assets of the tore

(11) An woon no the posts are indentified no surplus' (11) a formal ortion order whould be issued immediately. a formal office order whould be issued immediately surrendering surplus posts. Where the posts are not vecent and staff are working against them, all "special Supernumerary" posts in the name grade should be created. Simultaneously they should in the "bank of surplus posts" and maintained in the respect billing units. However, the question of creating "Special suprnumerary" posts would not arise to the extent the surplus staff are transferred and posted against the vacquoics in the same rred and posted against the vacamoies in the same or other departmens .Such posts will be directly credited as vacanoies to the Bank of surplus posts.

- operate beside on the formal orders issued.
- (iv) he incumbents some against these "Special Supernumerary" osts should be re-deployed quickly against other posts y restraining as necessary.
- (7) he "brockel Supernumerary" posts shall be personal to each noumbent and are to be surrendered as soon as the incumbent described in some other duly sunctioned posts or retires a vecator it for any other reasons.
- (vi) Then these "Special Supernumerary" posts are thus surrendered hey should be credited as vacancies in the bank of hey should be credited as vacancies in the bank of hey should be credited as vacancies and for creation of additional posts for maintenance and operation of additional new assets. The surrendering of special Supernumerary posts for crediting them as vacancies in the bank and utilising them for creation of additional in the bank and utilising surplus staff against them can posts for accompodating surplus staff against them can be simultaneous also.
- (vii) The staff, the cannot be immediately absorbed after retaining fully where necessary against other transferred posts should be allowed to continue against "Special Supernumerary posts in the same grade in which the incumbents were working and they will continue to have their lien in their old and they will continue to have their lien in their old cadre posts, so as to keep their promotional prospects in the The Milways should set up suitable machinery to test The Milways should set up suitable machinery to review the utilisation/re-deployment of staff being borne "Special Supernumerary" posts.
- (viii whenever a fairly large number of staff are likely to be rendered surplus in a particular location, the recognised unions should be advised in time, as far as possible, and their view regarding their re-deployment taken into secount to the extent possible so that the surplus staff are fully utilized and re-deployed quickly.
- Byen though the above instructions have been in force for q its some time and different Railways have been adopting affice ant practices for re-deployment of surplus staff, it has been adopted surplus staff, it has continue to remain without proper re-deployment. Further, both the continue to remain without proper re-deployment. Further, both the continue to remain without proper re-deployment. Further, both the reder tions have represented to the Board that no advance planning to be ng done by the Railways for identifying the arease where surpless staff are likely to be generated and recognised unions surpless staff are likely to be generated and recognised unions are too not being alviced regarding the date by which they are likely to be rendered surplus and the modalities of their training likely to be rendered surplus and the modalities of their training and technologyment. The subject has been discussed in the recent and redeployment. The subject has been discussed in the recent which with MIR and AIRE, in the light of these discussions, the following broad guidelines are once again reit cated to the Railways particularly, in the context of large scale electrification and consequent surrender of steam/diesel nosts:
- (1) lach Railway Administration should draw an advance plan of action for identifying the areas where surplusistaff are likely to be generated and advise the recognised unions in time, as far as possible about the same giving details of the staff likely to be rendered.

Jest, A. Salares) No new notivity should be started at the location where the No new netivity should be started at the Loudelon medating them staff are likely to be rendered surplus, for accommodating them staff are likely to be rendered surplus, for accommodating them est the sime place, without the prior approval/nunotion of Railway Board Where special circumstances warrant the some suitable proposals should be sent well in time to the hourd with the personal approval of the General Manager. Board except that such cases will be few and far between In no case Board's approval should be presumed.

- (ii)Utilisation and re-deployment of surplus staff by re-training, if necessary, should be given the highest priority and their absorption will have precedence over all other modes of recruitment absorption will have precedence over all other modes of recruitment including screening of casual labour and direct recruitment for filling up the amount of that the evisting surplus staff for filling up the vacanois, so that the existing surplus staff can be first utilised at muitable locations; including places, where additional posts are created for operations/maintenance of and the mal/new amounts. Advance planning and obtaining the views of the Unions as far as possible in time, regarding re-deployment of all staff is very essential, particularly when large number of staff are likely to be rendered surplus at a particular location.
- iv) There shall be no recruitment in those categories in which posts are likely to be rendered surplus and the categories in which surplus staff are likely to be re-deployed. Surplus staff can be absorbed in the existing vacancies or against new posts, which are duly nanotioned for operation/maintenance of additional
 - 3. When re-deploying the surplus staff do other units/Deptts which constitute a different seniority unit the following methods can
 - (1) If only a small number of staff are being rendered surplus and they have no to be transforred to various units of other departments against b vacancies of duly sanctioned posts, they can be suitably adjusted in those units with their full seniority end merging their seniority in the respective units.
 - (11 When a large number of staff are being rendered surplus and they arobeing transferred to new units that are being es setup like traction rolling stock, overhead equipment new electric loco show of being disting the given their full seniority and there should be no difficulty in re-deploying the staff with mitable re-training in identical adalos and suitable trados. No. minimum oducational qualification should be prescribed and the sole criteria would be their ability to absorb retraining/conversion training and pass the necessary tests at the end of training relied
 - 9111) henever a lange number of staff have to be transferred to existing units against vacancies or additional sanctioned posts, the view of the unions may be taken as to whether the semiority of the staff being shifted should be kept separate against the Special Supernumerary posts, so that their promotional prospects are supernumerary posts, so that their promotional prospects are kept separate and identical to what they would have achieved in the old unit and it does not jeopardise the promotional prospects the old unit and it does not jeopardise the promotional prospects of the staff in the units in which they are being inducted. In such cases, the such cases, the

app faution of percentage distribution of posts would be bee, brought into that cadre, the latter being controlled by the per entages as applicable to their previous cadre However, as and when there is wistage though retirement promotion etc.in the seniority unit of chiffeed staff charged against "Supernumerary pos s in the direct recruitment grades the direct recruitment quo i of the same chould be marged with the existing endre sen ority of that make i.o the unit in which they had been ro- sployed on becoming surplus.

a cases where the seniority of surplus staff is maintained men rately, there could be eased where the few staff who are left her not in the old a miority unit nonlinea to get their promotion as or their seniority along with the other starr transferred to no new unit. To his extent it may happen that an sense email, whose the perspect of starr left bohind in the old unit are small, win how number of higher grade posts may have to be operated

in weeps of the peromitage hald down so as to avoid transfer
ite the staff left schind in the old unit However, it shall be

one red that the total number of posts in each grade of the fold unit taking into account those both left behind and transfethe to the new unic shall not exceed the original vanction.

5. Normally, the juniormost of the employees should be rendered sur lus, irrespective of the manner in which they had entered the grade. However proced stuff give their willingness to go on the contract of the give their willingness to go on the contract of the give their willingness to go on the contract of the cont bot om seniority in recruitment grades to other departments such

vol necord chould by given proference depending upon the ave lability of vacancies in the other oldre and their

out ability, including medical fitness.

This looken with the concurrence of the Pinches Directorate no Miniothy of Suithways. V.L

Plones acknowledge runs lpt. 7.

HQ's office letter No and date. We lotter No. & note (NG)-81/RE-1/5 At. 15.1.82 E(RET))136/27 Vol.111 at.28.1.82 M(NG)-84/RE-1/10 at.26.10.84 EP/261/0 at. 26.11.84. -do- dt. 9.4.85 E(RET)1136/27 Vol.111-dt.26.4.85 1. 2. -do- dt. 9.4.8! E/BAT/1136/27 Vol. V. at. 29. 9.85 4. E/162/1136/27 vol. 14 du. 15, 10, 65 10- 06,11.9,35 18/18/1/156/27 Nol. IV dt. 31.7.87

-10- dt . 31.3.57

Tate 17 6.1989 No 3P/1136/22: Vot. IT

All Br. officer 1278 division; Substaces EM EM & ET. for.

114 office letter to quoted therein were circulated to all congarned under this office letter no even 3.2.82,17.5.85 29.0.85,7.11.85% 10.8.67.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

	in 0.4/527/93
MR. I.B. Solveya	Applicant (s).
MR.M.s. 721 vad 1	Adv. for the Petitioner (s).
Versus	
 Union of India 2 Des.	Respondent (s).
	_Adv. for the Respondent (s).

SR NO.	DATE.	ORDERS,
,	3099; Interior	Disposio of

101 AST 565793

Piled by Mr. M. S. Trivedi sopies - cop served/not served to other side

30/9/9/ Dy.Registrar C.A.T.(1) A'bad Bench

BEFORE THE HON'BLE CENTRAL ADMINSITRATIVE TRIBUNAL

AHMEDABAD BENCH AHMEDABAD. Misc. Application No. \$21 of 1993. Original Application No. 527 of 1993.

Shri I.B. Sarvaya & others. Sr.T.C., Rajkot.

IN

....Applicants.

V/s.

Union of India & others.

....Respondents.

The applicants above named humbly submits as under :-

- (1).That the applicants abovenmend are working as Senior T.C., under the Divisional Railway Manager, D.R.M. Office, Rajkot. It is further stated that the applicants had filed one application under section 19 of A.T. Act. before this Hon'ble Tribunal, challenging the absorption of Tele. Graphs Sighallraf of the W.Rly. in the cadre of T.C.
- (2). The applicants further states that the said application is registered as O.A. No. 527 of 1993 and the Hon'ble Tribunaa was pleased to issue notice on 17.9.1993 in the said case. It is further stated that the Hon'ble Tribunal was further pleased to grant Ad-inter im relief on that day, copy of the said order is annexed hereto and marked as Annexure : Al to this application.
- (3). The applicants further states that in view of the Ad-interim Relief granted by the Hon'bleTribunal on 17.9.1993 the respondent authority was directed to give was posting to the persons, a names in annexure : A5 dtd. 5.8.1993 as T.T.E., subject to further order by this

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Ori Sent pr.

Tribunal and on condition that their appointments may not be affected the seniority or promotion chances of these three applicants. It is significant note that the respondent authority are issued memorandoum no. E.T.,839 5Vol-II dtd. 28.9.1993, shown as Anneuxre: A2 to this application.

- (4). The applicants further states that vide aboverefered memorundam dtd. 28.9.1993 the respondent authority had issued instructions regarding practicle training and mixthe employees mixthexpersons whomare posting orders of the persons who are going to be absorped in the cadre of T.C. and Sr. T.C. XX It is significant to note that any thing the respondent authority had not mentioned/about the order of the Hon'ble Tribunal passed in O.A. No. 527/93. Not only that the applicants further states that the respondent authority had not waited for further orders of the Hon'ble Tribunal. The applicant further states that the applicants are the senior most employees in the cadre of Senior T.C. and due for the promotion of T.T.E.The applicants further states that after completion of the practicle training the persons who are shown as No. 1 to 8 in memo.dtd. 28.9.1993 will get further postings as T.T.E. it will rasks cause grade hardships and will deprived the applicants their promotional chances. It is pertinent to note that the action on the part of the respondent authority will make great and irreparable loss to the applicants.
 - (5). The applicants further states that in view of the facts and circumstances of the case the action on part of the respondent authority to give posting to the textegraphex

employees who are going to absop requires to be stayed. The applicants therefore pray as under :-

- That the Hon'ble Tribunal further be pleased to direct the respondent authority/its subordinates by way of interim injunction not to give any posting orders to the persons whose names are shown in memorundam dtd. 28.9.1993 in pursuance of the said memorandam.
- (b). any other and further reliefs that the
 Hon'ble Tribunal may deem fit and proper
 may be given to the applicants;

Ahmedabad. Dt. 30/9/1993.

Barraigh

morhalean

VERIFICATION.

We,

adult, occ.service, resident of Rajkot, do hereby verify and states that what is stated hereinabove are true and we have not suppressed any materials facts.

(M.S.Trivedi)
Advocate for the Applicants.

Darraign Monthagen

Applicants.

Submitted.

Application is in order. May be listed before Honible Bonch for necessely order,

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Heard learned advocate Mr.M.S. Travedi for the applicant. This application is filed by Ticket Collectors No.1 to 5 and 9 to 15 and also by Senior Ticket Collectors no.6,7, and 8 working in 1 just Division, challenging the impugned order Annexure-A-5 dated August 5,1993 by which the surplus Telegraph Signallers are tobe absorbed as shown in that list as T.T.E. The applicants have prayed to prosecute this application as a compossite application as they have common cause of action. Mr.Trivedi, learned advocate for the appliconts submitted that the immediate chances of promotion as T.T.E. would be for Sr.T.C. no.6,7, and 8. Hence, we permit these three applicants, Sr.T.C. to prosecute this application as compositite application. The names of xx other applicants may be delegated. Learned advocate for the applicants submits that in similar matter no. 0.A.491/93 on 7/9/93, interim relief was given. We, therefore, give identical ad interim experte relief, pending admission Such The noticeSimy be issued to the res. dents to file reply on admission as well as on ad interim relief which we grant as under.



3 (oples

If the respondents wanty to post the

persons, names in Annexure-A-5, deted

August 5 . 1993 as T.T.E. They may do may her be affected the mentarity or

projection chances of these three appliwith Returnable by 1/210/93.

Direct service is permitted on

respondent no.2.

Call on 1/10/93.

(M.R. Kolhuther) Bunder (in)

M.C. unatt want (J)

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w careta by 1 'est." उनुका पूजा भर । जीनामि

A2

पश्चिम रेलवं Western Railway.

ाण्डल कार्यालम, राजकीट ।

No. EI. 839/5 Vol. II

Divisional Office, Rajkot.

ज्ञापन

Memorandum:

Dt/- 28.09.1993

Sub:- Absorption of Telegraph staff BJT division विवाय:-as TC/Sr.TC. तार क्रीया ्या का टिल्ट क्लेंटर थार व्यक्टिस क्लेंटर के तारूण जेनाहरू जेनाहरू

Ref:- PZTS UD's letter No.E/388/1/2/2 Part I itd.21.9.93 and this office memo.no.even dtd.05.8.93.

Sr, Name S/Sbri-

Present Practical traing at-Station.

. S N Jani एवं एन जानी सार राजनीट SS सार, स्टिमी राजनीट

2. H J Dholakia RJT , SS RJT.

रश व धारणिया

3. K D Shukla SUNR SS SUNR, रहेथी-पुनगर
के ही कुछ धुन्द्रिया

4. V I Parmar RJT राज हिंड RJT, , -राज ं
व ज ए जारि

6. N H Sheikh RJT , SS RJT. 7. Ramesh Parmar HXP STT, SS RJT.

ति प्राप्तार HXP . SS RJT.

SSS-RJT SUNR should give them practical training as TC/Sr.TC for one week and direct them to this office on completion of training with detail report of training.

प्रति:-

Copy to:-

(K & Swalla Karas for DCM (E) RJT.

ूर्त मेंबाइ(स्या)राजनीट ।

DAO RJT: S EPB(5): SSs-RJT SUNR HXP:

P Files: Memo File: DITT RJT: ZTT RJT:

SS/Cadre/Leave/Senfority-Clerks:

L. C.

62

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH
O.A. No.527/93

Shri a.g. Mevaliya & Ors.

. Applicants

V/s

Union of India & Ors

. Respondents

Preliminary reply by the respondents on ad interim relief

- At outset the respondents states and submits that the application filed by more than one applicant deserves to be dismissed in limine.
- This present application is clearly without exhausting alternative remedy by making a representation in department and therefore no cause has been arisen in favour of the applicants and therefore the application deserves to be dismissed. The everments made in the application which are not specifically admitted by the respondents are denied hereby.
- The respondents states that averments made in para 5.1 are not correct and denied hereby. It is true that the applicatns are working in ticket checking branch They are eligible to get further promotion in this branch depending upon the vacancy position and their being found suitable in case of non-selection post or passing the selection in case of selection posts.
- with reference to para 5.2 the averments made in the said para are not correct and denied hereby. The respondents states that it is true that some telegraphs signallers are required/declared surplus. As per the para 5 of GM(E)CCG's letter No.E(R&T)1186/27 Vol.V dated 23.5.1989(annexed to OA as Annexure 14) it is stated that it is not mandatory that juniormost employees should be rendered surplus at every time. However, options were called for from them and they were planned to be redeployed. So far the present case is concerned, the respondents states that a joint meeting was held on 2.6.1993 and in continuation of which another

Recd. apr

Filed in Country montkyde. Secretaries of the Western Railway Mazdoor Sangh and Western Railway Employees Union, (recognised unions representing, the employees at the general, the same meeting was held by the Addl. Divisional Railway Manager Raimot and in that meeting it was decided that 17 Telegraph Signallers will be adjusted in ASMs/Ticket Checking/sagard Branches. It was also decided that the seniority of these 17 people will be merged giving weightage of full seniority and therefore there is no substance in saying that same is effects badly in future chance of promotion to the petitioners.

- With reference to para 3 the facts stated are correct and there is no dispute on factual point. But with reference to para 4 the averments made in the said para are not correct and denied hereby. It is not correct to say that at the time when option was asked, the option were not given for ticket checking branch but same was included when option were asked to give them to the surplus telegraph signallers.
- in the said paras are not correct and denied hereby. So far para 5 is concerned, it is a repetation of earlier allegations but with reference to para 6 the respondents states that since there were more than 40 vacancies in ticket checking branch. It was decided to deploy the surplus telegraph staff in ticket checking brnach and hence revised option were called and as per the extant directives, options are not taken now for the post of clerks. A copy of the revised option which were called is annexed hereto and marked as Ann. R-1 to this reply.

With reference to paras 7 and 8, the avernments 7 made in the said paras are not correct and denied hereby. It is note correct that Railway Administration in an Arbitrary way has passed the order for fer posting the surplus telegraph Signellers in Ticket checking branch without consulting the recognised unions. As such, the Respondents have already made it clear earlier the question does not arise because it was after consulting the recognised trade unions through its divisional Secretaries who represent the interest of Railway employees in general. The Respondents further state that so far as the avenue of promotion of the Telegraph Signellers is concerned, they are having their own avenue in their own branch and not in wireless, ASM, Guards etc. categories as contended by the applicants in this para. So far as the vacancies in ASM category and resultant O.T. payments are concerned, it is submitted that recently the AMM's posts have been filled in and now the 6.T. payments have been reduced considerably. It is proposed to re-deploy low the eligible fit employees as per the medical classification after passing the prescribed psychological examination in the category of ASM's branch. So far as the seniority of staff working in ticket checking branch is concerned. when the staff of telegraph branch are deployed in ticket bxam checking branch they will get the seniority in terms of Rly. Board's letter No.E (NG)II-84/RE-1/10dt. 21-4-89 (para 3(xxxxxxxxxxxxx (i)) they will get their full seniority by merging their seniority in the ticket checking cadre.

With reference to para 9, the respondents state that the avernments made in the said para are not correct and hereby denied. It may be mentioned here that a large number of posts have been newly sanctioned in the ticket checking branch; whereas the activity in the telegraph branch has been reduced and hence the staff are to be rendered surplus must in **Excented** telegraph branch and therefore, they will be absorbed in ticket checking branch/Assistant Station Master branch and Guards categories, by protecting their seniority subject to their being found suitable and the same is admissible as per the extant rules and procedure. The Respondents are producing the said extant rules as marked as Annexure R-2 for perusal of this Hon'ble Tribunal.

- same is not correct and denied hereby. The judgment delivered by this Hon'ble Tribunal in the O.A. in question will not apply in the present case because the same has been decided on its own merit and facts and no principle has been laid down in that case and, therefore, the same could not be applied as the applicants have said here in this application. The Respondents reserve their right to make submission on this point at the time of hearing of this application.
- Respondents state that the avernments made in the said para are not correct and denied hereby. But surplus staff are to be given seniority giving weightage of their service that in the scales in which they were working. It may be mentioned here that entire telegraph branch is not abolished and, therefore, options be invited from the staff working in their branch only and willing workers are re-deployed as per their options because the telgraph Signellers have their own avenue of promotion but to due to reducing the activity in this branch they are to be absored in Ticket checking/Guards/AM categories.
 - of telegraph branch will be absorbed in the identical scales in which they are working and they will progress in the new category depending upon the seniority, suitability and vacancy position.
 - The Respondents further state that there is no ban or restriction for changing the option. Moreover, as per Rly. Board's letter dt. 21-4-69 (para 3(i) when a small number of staff are rendered surplus, they can be adjusted with their full seniority, the entire cadre of Telegraph branch is 27 out of which 17 posts are identified to be made surplus. The staff working against the surplus posts are to be re-deployed in other branches, giving them due weightage of their seniority, so that natural justice can be given to them.

was been also also

With reference to para 6, the averments made in 13 the para are not correct and denied hereby. So far the order dated 5.8.1993 is in accordance with the rules and same can not be said arbitrary, illegal and unconstitutional. Because ultimately where any staff are being declared surplus, department has to absorb in other division where vacancies are there and therefore in Ticket Checking Department, there were more than 40 vacancies, these staff were adjusted in said brnach and therefore, it does not lie in the mouth of the petitioner to huge and cry that they will be effected. But due to work the decision has been taken and therefore it does not credit the petitioners to say that out co-workers should be sent out for protecting their interest, but on the contrary they should be welcome as there was no alternative with the department but to give work where vacancies were there

Looking to the above facts and circumstances of 14 the case it is very clear that petitioners have not made out any-where that at what number they werk are holding in seniority in their present post and how they will be affected by absorbing the other staff in their department without giving the facts and injury to them the protection granted to them by the Honeble Tribuna. deserves to be taken away because ultimately it is the duty of the peitioner to satisfy the Hon's ble Tribunal that they have a promotion facing case not only this but balance of convenience is in their favour and irreperable loss which cannot be compensated in terms of money are also in their favour even otherwise if status quo order is to be granted in that case the petitioners will not get any benefits by keeping the genuine person out of job ultimately the railway administration who is running at the cost of public exchequer is sufferer as the person who are in the service who are utilising is nothing but wastage of

man power and Railway would not provide facility to
people at large because ultimately Railway is an
essential service for the public of India and therefore
stay order granted deserves to be vacated forth with and
if ultimately peitioners will succeed it is within the
Hon'ble Tribunal's power to protect them but if
petitioner will loose in that case the respondents
request the Hon'ble Tribunal that public should not be
made sufferer for any wault on their part because
Railway is a public administration. The respondents
reserves their right to file further reply as and when
necessary in future in the interest of justice.

Ahmedabad October 21,1993

For and on behalf of Union of India

Divisional Railway Manager (E)
Western Railway RAJKOT.

(B.R.Kyada) Advocate for the Respondents

VERIF CATION

I, K.K.Sudhakaran, Assistant Personal Officer (T)
Western Railway, do hereby state that what is stated
herein above is true to the best of my knowledge,
information and belief and I belief the same to be true
and I have not suppressed any material facts.

Ahme dabad .

October 21, 1993.

(K.K.Sudhakaran) For Divisiohal Railway Manager (E) Western Railway, Rajkot.

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Diarised under MA St. No 616. 4. 93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

	AH	HMED BAD	
OX/TX/MA/RX/	C.A. No.	597 /93 in 04/527/93	.
MR. A.B.		MR. M. K. Paul 8	MR. Mrs. Toiredi
APPLICAN(SS)		COUNEL	
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ON IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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M.A. No. 597 /93 P10 in O.A. No. 527/93 30 1 Rs

Shri. A.B. Devaliya,
Hindu, Adult, working as Senior
Ticket Collector,
Rajkot Junction.

... Applicant

Vs.

- 1. The Union of India,
 Owning Western Railway,
 Through: The General Manager,
 Western Railway, Churchgate,
 BOMBAY 20.
- 2. The Divisional Railway Manager, Western Railway, Kothi Compound, RAJKOT.

.. Respondents.

SUB: Application for joining necessary party.

The above named applicant most humbly and respectfully beg to submit that the facts of the present application are as under:-

1. That the present applicants along with the others has filed O.A. No. 527/93 against the above referred 2 Respondents with the specific prayer that 8 Telegraph Signallers those who are declared surplus from their parent Branch may not be absorbed in the Ticket Checking Branch which may affect the future promotion of the Applicants.

- 2. The Hon. Tribunal after hearing of the Application, has granted Interim Injunction on dated 15-9-93 restraining the Respondents from absorbing them in the Ticket Checking Branck affecting the Seniority and chances of promotion of the applicant.
- 3. The Telegraph Signallers those who are declared surplus are also necessary parties in this case. Hence, in the

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interest of justice, necessary permission may please be granted for joining all the 8 Telegraph Signallers also as the necessary party in the above referred petition.

- 4. The names of the proposed Respondents are as under:-
 - (3) Shri. S.M. Jhani, Telegraph Signaller, Railway Station, Rajkot.
 - (4) Shri. H.J. Dholakia, Telegraph Signaller, Railway Station, Rajkot.
 - (5) Shri. K.D. Shukla, Telegraph Signaller, Railway Station, Surendranagar.
 - (6) Shri. V.J. Parmar, Telegraph Signaller, Rajkot.
 - (7) Shri. A.K. Dasadia, Telegraph Signaller, Rajkot.
 - (8) Shri. N.H. Sheikh, Telegraph Signaller, Rajkot.
 - (9) Shri. D.B. Jadeja, Telegraph Signaller, Hapa.
 - (10) Shri. Ramesh Parmar, Telegraph Signaller, Hapa.
- 5. In the interest of justice, necessary permission may please be granted for joining the above referred proposed Respondents as Respondent No.3 to 10 in the above referred case.

AHMEDABAD,

Dated:

Devaliph

VERIFICATION

I, the undersigned, Shri. A.B. Devaliya, Hindu, Adult, working as Senior Ticket Collector at Rajkot Junction do hereby verify that the contents from Para 1 to 5 is true to the best of my personal knowledge and that I have not suppressed any material facts.

AHMEDABAD,

Dated:

Alevalyn

Identified by me:

(M.K. PAUI Advocate

Submitted

pound to be in order. May be placed before
Herbie Bench for necessary arches.

29/10/93

DR(3) Fran 1-11-93 Diarised under
MA St. No 619 4. 93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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in 09/527/93

MR. A.R. Develya

OX/TX/MA/RK/CA. No.

MR. M. K. Paul & MR. M.S. Terrecer

COUNSEL

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RESPONDENT (S) ,

COUNSEL

DATE Officer Report Orders

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH AT AHMEDABAD.

101 Pet 610,193

m. A NO 598193 14 O.A. No.527/93

Shri. A.B. Devaliya, Hindu, Adult, working as Head Ticket Collector, APPLICANT Rajkot Junction.

Vs.

- The Union of India, 1. Owning Western Railway, Through: The General Manager, Western Railway, Churchgate, BOMBAY - 20.
- The Divisional Railway Manager, Western Railway, Kothi Compound, RAJKOT.

RESPONDENTS.

Application under Sec.20 Sub-sec.(vi) SUB: of The Administrative Tribunals Act, 1985 for discovery and production of documents.

- ghodserecol Copy fice Collesion The above named applicant most humbly and respectfully beg to submit that he is working from the date of appointment in the Checking Branch and 8 Telegraph Signallers who are declared sumplus are absorbed in the Checking Branch affecting the seniority and chances of promotion of the applicant, hence he has challenged the same.
 - 2. As per the Indian Railway Establishment Manual at Page No.17, the channel of promotion of Telegraph Signallers is to the Asstt. Station Master, Station Master, Controllers, Yard Masters and Transportation Inspectors. Instead of absorbing the surplus Telegraph Signation - where they are emittled for their next promotion, the Railway the surplus Telegraph Signallers in their original Branch, Administration has absorbed them in the Ticket Checking Branch of the Applicant. The Applicant has come to know that there

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is acute shortage of Asstt. Station Masters, Station Masters, Controllers, Yard Masters, and Transportation Inspectors in Rajkot Division as well as in the Western Railway.

- 3. It has also come to the notice of the Applicant that lakhs of rupees overtime is being done in the Rajkot Division as well as in the entire Western Railway in the above referred categories.
- 4. It is respectfully submitted that for deciding the controversy between the parties, it is very much necessary that the respondents may be directed to give the discovery and produce the following information with the documentary evidence in the above referred case before the hearing of the interim order:-
 - (1) Sanctioned Strength for Asstt. Station Masters,
 Station Master, Controllers, Asstt. Yard Masters,
 Controllers, Yard Masters and Transportation
 and wife less operation
 Inspectors in Rajkot Division.
 - (2) No. of posts lying vacant in Rajkot Division.
 - (3) Figure of overtime, monthwise from 1-1-93 to 30-9-93 done in the Rajkot Division on the post of ASM and all other posts.
 - (4) No. of sanctioned posts on Western Raiway for
 Asstt. Station Masters, Controllers, Station
 Masters, Yard Masters, Asstt. Yard Masters,
 Transportation Inspectors & wiveless operators

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- (5) No. of posts vacant in the above referred categories in the Western Railway.
- (6) Figures of overtime done on the above referred posts in the Western Railway.
- 5. It is held by the following authorities of the Gujarat High Court and Supreme Court that if the relevant documents are required to be given discovery, necessary order may be passed before the hearing of the application:-
 - (1) AIR 1972 Supreme Court, Page 2379
 - (2) Gujarat Law Harold 1985, Page 504
 - (3) 1991(1) Gujarat Law Harold, Page 145.
 - (4) Gujarat Law Register 1992 (1), Page 310.
- 6. In the interest of justice before hearing the interim application, necessary order may please be passed directing the Respondents for giving the discovery and for production of the above referred important and relevant documents in the above referred case.

AHMEDABAD,

DATED:

x Hevalija

VERIFICATION

I, the undersigned, Shri. A.B. Devaliya, Hindu, Adult, working xx in the Railway Service at Rajkot as Head Ticket Collector at Rajkot do hereby verify that the contents from Para 1 to 6 are true to my personal knowledge and that I have not suppressed any material facts.

AHMEDABAD,

DATED:

x Alevaliya

Drafted by:

Advocate, 16, Bhaktinagar Station Plot, RAJKOT.

Submitted.

application has been scoutinized and bound to be in oeder. May be placed before Himble Bench

for necessary orders.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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AHMED BAD

OX/TX/MA/RX/C.X. No.

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MR. A.B. Devaling

MR.M.K.Paul & MR. Mrs. Terredt

APPLICAN(SS)

COUNSEL

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DATE

RESPONDENT (S)

Officer Report

COUNSEL

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Learned Advocate for Petitioners with second set & ... NIZ spares copies copy served/not served to ether side

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BEING TO

AT AHMEDABAD

m. AND 599/93 in O.A. No. 527/93

Shri. A.B. Devaliya, Hindu, Adult, working as Head Ticket Collector Rajkot Junction.

APPLICANT

Vs.

1. The Union of India,
Owning Western Railway,
Through: The General Manager,
Western Railway, Churchgate,
BOMBAY - 20.

The Divisional Railway Manager, Western Railway, Kothi Compound, RAJKOT.

RESPONDENTS.

SUB: Application for production of relevant documents.

1. The above named applicant most humbly and respectfully beg to submit that the following documents are very much relevant for deciding the controversy between the parties regarding the channel of promotion and absorbtion of the surplus staff. In the interest of justice, necessary permission may please be granted for producing the following document in the above referred O.A.:-

(1) Indian Railway Establishment Manual Rogero 19
2. In the interest of justice, necessary permission for production may please be granted and oblige.

AHMEDABAD,

Dated:

Devalyes

.. 2

VERIFICATION

I, the undersigned, Shri. A.B. Devaliya, Hindu, Adult, working in the Railway Service at Rajkot as Head Ticket Collector at Rajkot do hereby verify that the contents from Para 1 to 2 are true to my personal knowledge and that I have not suppressed any material facts.

AHMEDABAD,

DATED:

Devaliper

Drafted by:

Advocate, 16, Bhaktinagar Station Plot,

RAJKOT.

Submitted

approarian has been scautinized and bound be in aedie. May be placed before Hanble Bench for necessary orders.

DR (\$) 1-11-93

Classes.—The classes included in this group and the normal channel of their promotion are as under:—

Guards Grade 'C'-(Rs. 80-170).

Guards Grade 'B'-(Rs. 100-185).

Guards Grade 'A'-(Rs. 150-225).

They are also eligible for promotion to posts of higher grade assistant station masters, assistant yard masters, yard masters, section controllers, etc.

Note.—Brakesmen are in the scale Rs. 50—80. The posts of brakesmen are filled by promotion from Class IV categories.

(iii) Traffic Apprentices

20. Recruitment.—Traffic apprentices are recruited to fill a maximum of 25% of annual vacancies for appointment in the categories of assistant inspectors, yard and station staff in the initial grade of Rs. 150—225 and section controllers.

Qualifications.—(a) Age—between 20 and 24 years.

(b) Education—a university degree.

Training.—Stipend Rs. 100—5—110. Candidates will be required to undergo training for a period of three years in the various area halo also and on the line at important stations, on running trains and in the yards, &c.

Channel of promotion.—They will be eligible for promotion to privile promotion to Rs. 360—500.

(iv) Trains Clerks

21. Recruitment.—In the lowest grade of Rs. 60—130.

Qualifications.—(a) Age—between 18 and 25 years.

(b) Education—Matriculation or its equivalent examination.

Training.—The candidates will be required to undergo practical

Channel of promotion.—Trains clerks will be eligible for it with the supervisory posts of yard staff and to a limited extent to it was of guards.

(viii) Wireless Operators (Rs. 80-220)

- 46. Recruitment.—Direct recruitment 33 1/3%; and by promotion of departmental candidates $66\frac{2}{3}\%$ The departmental candidates may be from one of the following categories :-
 - (i) Signallers,
 - (ii) Wireless signal clerks, and
 - (iii) Tele-printer operators.

Qualifications.—(a) Age—between 18 and 25 years.

(b) Education-Matriculation or its equivalent examination. Proficiency in Morse and wireless telegraphy at 20 words per minute. Must understand the general principles of electricity, the theory of radio telegraphy and practical adjustment.

Training.—The promoted candidates will be given three months' training. Direct recruits will be given one month's training to get acquainted with the operational procedure of wireless on railways during which period they will draw the minimum of the grade.

VIII. STORES DEPARTMENT

Store Keepers

47. The classes included in this group and the normal channel of their promotion are as under-

> Clerks (Rs. 60—130) Clerks (Rs. 80-220) Ward Keepers (Rs. 150-225) Assistant Store Keepers Depot Store Keepers (Rs. 200-300) (Rs. 260-350) (Rs. 300-400) (Rs. 360-500)

Recruitment.—Initially as clerks.

Qualifications.—(a) Age—between 18 and 25 years.

(b) Education-Matriculation or its equivalent examination, knowledge of book-keeping an additional qualification.



filed by Mr Shi Silved:
learned advocate for potuoner/
Respondent with second said

Dy.Registrar C.A.T (J)

A'bad Bench

V.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,
AT AHMEDABAD.

O.A.No.527/93

Shri A.B.Devalia and others

... APPLICANTS

V/s.

The Union of Indiamand others

... RESPONDENTS

COUNTER AFFIDAVIT.

- 1. I, the undersigned Ashok B. Devaliya, Hindu Adult, working as a Head Ticket Collector, Rajkot Junction do hereby declare on solemn affirmation as under:
- 2. That I have read the preliminary reply of the respondents
 My counter affidavit against the same is as under.
- That I have filed three misc. application in the above refered 0.A.No.527/93. (i) For joining the 8 surplus telegraphs signallers as necessary party in the above refered 0.A.No.527/93 because instead of abmsorbing them in the branch in which they have their channel of promotion they are wrongly likely to be absorbed in the checking branch. (ii) For discovery and production of necessary relevant documents. (iii) Application for seeking permission for production of relevant documents.
- 4. It is respectfully submitted that before hearing of the application for the interim injunction the above refered 3 applications may please be decided first.
- In reply to para no.2 it is not at all true that without exausting any remedy applicants have filed the present O.A.

 Before filing the present petition the applicants had sent their representations ondt. 18.8.93, 21.8.93, 26.8.93 and 9.9.93. The same are produced at Annexure A-1,A-6,A-8,A-9,A-10.
- In reply to para 3 it is submitted that applicants are entitled for the promotion on seniority cum suitabilty. If the surplus telegraph signallers are absorbed in the ticket checking branch, chances of promotion of all the applicants would be badly effected.



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- 8. In the category of ASM there is heavy shortage, lakhs of repees overtime is being done by the staff and it was decided in the meeting also that the surplus staff will be absorbed in the category of ASM but not a single surplus staff of Telegraph signaller is abmsorbed in the category of ASM. The surplus telegraph signallers had given their option on dt.8.7.92 for absorbtion as senior clerk, goods gaurd and there are many vacancies in the category of clerks but not a signgle surplus staff is absorbed in the category of senior clerk.
- 9. In reply to para 6 it is stated that with the malafide intention the revised option was taken with the intention of brigning surplus staff in the checking branch only.
- 10. In reply to para 7 it is submitted that the channel of promotion from signallers is to ASM, wireless operator etc but the surplus signallers are not absorbed in the category of ASM and wireless operators.
- In reply to para 8 it is submitted that what ever vacancies are available in the ticket checking branch it is the first right of the ticket checking staff to get the promotion in their original checking branch and the surplus telegraph signallers if required to be absorbed in the ticket checking branch can be utilised only on the bottom seniority of the ticket checking branch as per the decision in the case of C.K.Das V/s UOI reported in ATPIGATION it is settled principles of law that any surplus staff when entering in to the new category they should be placed at the bottom seniority in the new branch seniority.

12. In reply to para 9 it is stated that the same is not correctly stated.

Contd.....3.

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In reply to para 10,11,12,& 13 it is not true that 13. surplus staff is to be given seniority and weightage of service. Only present pay of the surplus staff is to be protected but they can not be given seniority as per their length of service in the new branch as per the judgement of C.K.Das V/s. UOI ATR 1993(1)41 If the seniority is given to the surplus staff in the 14. checking branch the surplus staff will become senior in ticket checking branch and higher posts of TTE, Senior TTE, Head TC and CTI will be acquired by the surplus staff and the chances off promotion of ticket checking staff will be very badly effected. If the interim injunction is not continued the main 15. petition of the applicants will become infructious and meaningless it will creat multiciplity of the proceedings.

16. I state the above true facts on oath.

RAJKOT

DATED: 30.10.93

Devalip

DEPONENT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT NEW DELET AHMEDABAD

INDEX SHEET

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MASC. APPLICATION NO. (C94 OF 1993) Pto
IN
ORIGINAL APPLICATION NO. 527 OF 1993

Ashok Davaria & ors.

..applicants

VS

Union of India & ors.

..respondents

Application for Amendment

MAY IT PLEASE THE HON'BLE TRIBUNAL :

* That after para 6.13 of the application, the following para may be allowed to be amended.

6.14. It is submitted that on closure of telegraph service,

the employees working as Telegraph Signalles are declared as surplus and therefore the respondents have called for the options vide letter dt. 22.6.92. It is pertinent to note that the said options were given as per rules and in their own channel of promotion and relevant category. That once the employees have opted for the post of Asstt Station Master and Goods Guard etc., there is no justification available to the respondents to inform the employees concerned to review their options. It is important to note that so far Asstt Station Master is concerned, there are about 38-40 posts are available vacant and Goods Guard are concerned, more than 35 posts are available vacant. That the important aspect is, the administration is paying overtime to Asstt Station Masters, which runs to lacs of rupees. The contention of respondents in their reply about reduction in the overtime is far from truth. I say that from January '93 the overtime paid to the

Asstt Station Masters are as under:

and the services

January '93	2,32,802
Feb. '93	2,28,556
March 93	1,56,101
April 93	2,78,607
May '93	4,15,390
June '93	1,39,303
July'93	1,92,986
August '93	1,77,794
Sept. '93	1,24,736

The said overtime is continued in subsequent month also. While for the post of TTE/TC, there is no question of any overtime. In these circumstances, it is a clear case of colourable exercise of power(which is unconstitutional, being arbitrary, is violative of Art. 14 & 16 of the Constitution of India.

6-15. It is further submitted that even as per the circular issued by the Railway Board, the surplus employees cannot be absorbed in the cadre of TTE/TC. That any instruction issued by the Railway Board which is contrary to the provisions of rules are nullity and cannot be relied upon by the respondents. It is important to note that if in any circumstances any employee give option for absorption in the other cadre, he will go in the bottom seniority and the question of merger of seniority is far from truth. That the issue is decided by the Hon'ble Supreme Court and even the Railway Board has also held that such an employee can only be absorbed on their willingness to accept the bottom seniority of direct recruitment cadre. Once the options were given by the employees in their own channel of promotion, thereis no justification available to the respondents

to direct them to review their options. I called upon the respondents to produce the original file before the Hon'ble Tribunal to point out what are the justification and reason for reviewing the options, which is contrary to the provisions of Railway Establishment Manual. That if the respondents intend to absorb surplus employees, due to which seniority and promotional avenue of other employees are likely to be affected adversely, it is the duty of the respondents to give them an opportunity of being heard and only thereafter such an administrative action which adversely affect the right of no. of employees can be implemented. Here, the respondent authorities are fully aware that they are doing the unjust and illegal work of absorption of surplus staff working as Telegraph Signallers to the post of TTE/TC cadre which adversely affect the seniority and promotional avenue of applicant employees and therefore ignoring the representation made on behalf of the employees who are affected, issued the order of absorption in favour of surplus employees. The said Bringiple was *Ratural * justice *and *Sair action is contrary to law and in flagrant violation of principle of natural justice and fair play and the same is required to be guashed and set aside.

That after prayer clause 6, the following prayer may be allowed to be amended.

of the respondents directing the surplus Telegraph
Signallers to review their options from the post of
Asstt Station Master and Wireless Operator etc. for the
post of TTE/TC, as arbitrary, illegal, unconstitutional,
without justification and non application of mind,
violative of Art. 14 & 16 of the Constitution of India and
be pleased to declare there is no justification available
to the respondents to allow the employees concerned to

change their option and the subsequent order of respondents accepting the said options and absorbing the Telegraph Signallers to the post of TTE/TC vide letter dt. 5.8.93, as contrary to the provisions of Railway Establishment Manual and arbitrary and be pleased to quash and set aside it and direct the respondents to absorb the surplus staff as per their earlier options to the post of Asstt Station Master and Goods Guard.

- 6.2) Be pleased to decalre that the surplus Telegraph signallers seniority cannot be merged with the existing staff working as TTE which is a promotional post and the direct recruitment post i.e. T.C. and further declare that the surplus Telegraph signallers on their options have to accept the bottom seniority of the direct recruitment cadre i.e. Ticket Collector post.
- 6.3) Be pleased to deblare the impugned action of the respondents absorbing the surplus Telegraph Signallers to the post of TTE and TC, adversely affecting the seniority and right of consideration for promotion. to the applicants without giving them an opportunity of being heard, as violative of principle of natural justice and therefore be pleased to quash and set aside it.

The after prayer 7.2, the following prayer may be allowed to be amended.

7.3) Be pleased to restrain the respondents from giving any further effect to the order dated 5.8.93 and restrain from merging the seniority of the surplus staff with the cadre of TTE/TC and direct the respondents not to change the seniority of the applicant employees for all purposes, in their own cadre.

Date: - 22 (d)

(P.W. Pathak)
Advocate for the applicant.

VERIFICATION

I, Shri ASHOK DEVARIA adultm resident of RAJKOT has gone through the application and do hereby verify that the what is stated above his true to my personal knowledge and I believe the same to be true and that I have not suppressed any material facts.

Date: - 22/12/9)

Ahmedabad.

CA. B. Devaliya.

Submitted,

Application has been scentinized and bound to be in seedles. May be placed before Horiste Bench become cussaly acadelle

02/12/93

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